

# COMMITTEES

2012-13

(A REVIEW)



---

**HARYANA VIDHAN SABHA SECRETARIAT  
CHANDIGARH**

2013

## PREFACE

The brochure gives brief information about the work done by the following Committees of the Haryana Vidhan Sabha constituted for the year, 2012-13:—

1. Committee on Public Accounts.
2. Committee on Public Undertakings.
3. Committee on Estimates.
4. Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes.
5. Committee on Government Assurances.
6. Committee on Subordinate Legislation.
7. Committee on Privileges.
8. House Committee.
9. Library Committee.
10. Committee on Petitions.
11. Rules Committee.
12. Business Advisory Committee.

Chandigarh :

SUMIT KUMAR,  
Secretary.

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## PUBLIC ACCOUNTS COMMITTEE

The Committee for the year 2012-2013 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 24th February, 2012, authorizing him to nominate the members of the Committee on Public Accounts for the year 2012-2013 on 20th April, 2012 which was notified *vide* Haryana Vidhan Sabha Secretariat Notification No. PAC-1/2012/21, dated 24th April, 2012.

The Committee fixed/held total number of 84 meetings during the period under review. The names of members and number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of Members		Number of meetings attended
1.	Shri Sampat Singh, MLA	Chairperson	76
2.	Shri Ashok Kumar Arora, MLA	Member	75
3.	Shri Anil Vij, MLA	Member	75
4.	Smt. Sumita Singh, MLA	Member	65
5.	Shri Zile Ram Sharma, MLA	Member	62
6.	Shri Krishan Lal Panwar, MLA	Member	79
7.	Shri Bharat Bhushan Batra, MLA	Member	69
8.	Shri Jai Tirath, MLA	Member	61
9.	Shri Parminder Singh Dhull, MLA	Member	75

### Reports Examined

The Committee examined the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007 (Civil & Revenue Receipts) and the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Revenue Receipts).

### MEETINGS HELD AND BUSINESS TRANSACTED

The details showing dates of meetings held, the number of members present and the business transacted at each meeting are given in the following table :—

Sr. No.	Date of meetings	Number of Members present	Business Transacted
1	2	3	4
1.	26.04.2012	9	The Committee chalked out its programme.
2.	28.04.2012	7	The Committee scrutinized the replies received from the Excise and Taxation Department regarding implementation of the observations/recommendations of the Committee made in its various reports.
3.	01-05-2012	8	The Committee orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Agriculture Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007 (Civil).
4.	05-05-2012	8	The Committee scrutinized the replies received from the Public Health Engineering Department in regard to implementation of the observations/recommendations made by the Committee in regard to various Paragraphs contained in its different Reports.
5.	08-05-2012	8	(i) Paper placed before the Committee (ii) The Committee orally examined the Financial Commissioner and Principal Secretary to Govt., Haryana, Irrigation Department in respect of various audit Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007 (Civil).
6.	15-05-2012	8	The Committee orally examined the Financial Commissioner and Principal Secretary to Govt., Haryana, Public Health Engineering Department in respect of various audit Paragraphs of the Report of the Comptroller and Auditor General of

1	2	3	4
			India for the year ended 31st March, 2007 (Civil).
7.	19-05-2012	8	The Committee scrutinized the replies received from the Public Health Engineering Department in regard to implementation of the observations/recommendations of the Committee made in its various Reports.
8.	22-05-2012	8	(i) Due to unavoidable circumstances, the chairperson of the Committee decided to postpone the oral examination of the Financial Commissioner and Principal Secretary to Government, Haryana, Education Department.
			(ii) paper placed before the Committee.
9.	23-05-2012	8	The Committee visited/inspected of various Industrial Units to examine the pollution control measures in the districts of Yamuna Nagar, Kurukshetra and Karnal.
10.	24-05-2012	8	The Committee visited/inspected of various Industrial Units to examine the pollution control measures in the districts of Panipat and Sonapat.
11.	29-05-2012	8	On the request received from Environment Department, the Committee postponed the oral examination of the Department.
12.	02-06-2012	8	The Committee scrutinized the replies received from the Excise and Taxation Departments in regard to implementation of the observations/recommendations of the Committee made in its various Reports
13.	05-06-2012	9	The Committee resumed the oral examination of the Financial Commissioner and Principal Secretary to Government, Haryana, Public Health Engineering Department in respect of the agenda left over from the meeting held on 19-05-2012.
14.	09-06-2012	9	The Committee scrutinized the replies received from the Excise and Taxation Department regarding implementation of the observations/recommendations of the Committee made in its various reports.

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15.	12-06-2012	9	On the request received from Education Department, the Committee postponed the oral examination of the Department.
16.	16-06-2012	9	The Committee scrutinized the replies received from the Excise & Taxation Department in respect of Implementation of observations/recommendations made by the Committee in its various Reports.
17.	19-06-2012	9	(i) Paper placed before the Committee. (ii) The Committee orally examined the Financial Commissioner and Principal Secretary to Govt., Haryana, Environment Department in respect of various audit Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2007 (Civil) and discussed about on the spot visit/inspection of WJC/ Industrial Units of Yamuna Nagar undertaken by the Committee on 23-05-2012.
18.	26-06-2012	8	(i) Due to unavoidable circumstances, the Chairperson of the Committee decided to postpone the oral examination of the Financial Commissioner and Principal Secretary to Government, Haryana, Transport Department. (ii) The Committee scrutinized the replies received from the Transport Department in respect of Implementation of observations/recommendations made by the Committee in its various Reports.
19.	30-06-2012	9	The Committee scrutinized the replies received from the Public Health engineering Department in respect of Implementation of observations/recommendations made by the Committee in its various Reports.
20.	03-07-2012	9	(i) On the request received from Public Health Engineering Department, the Committee postponed the oral examination of the Department.

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			(ii) The Committee orally examined the Financial Commissioner and Principal Secretary to Govt., Haryana, Industries and Commerce Department In respect of Various audit Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2007 (Civil).
21.	07-07-2012	8	The Committee scrutinized the replies received from the Industries and Commerce Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
22.	10-07-2012	9	The Committee orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Education Department in respect of various audit Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2007 (Civil).
23.	14-07-2012	7	The Committee scrutinized the replies received from the Mines & Geology Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
24.	19-07-2012	9	The Committee scrutinized the replies received from the Mines & Geology Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
25.	21-07-2012	9	The Committee scrutinized the replies received from the PW (B&R) Department in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
26.	24-07-2012	9	(i) Paper placed before the Committee. (ii) The Committee resumed the oral examination of the Financial Commissioner and Principal Secretary to Government, Haryana, Public Health Engineering Department in respect of the agenda left over from the meeting held on 05-06-2012.



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27.	30-07-2012	7	Due to unavoidable circumstance, the Committee decided to postpone the oral examination of the Financial Commissioner and Principal Secretary to Government, Haryana, Health department.
28.	31-07-2012	6	The Committee visited/inspected various Industrial Units to examine the pollution control measures in the district of Faridabad.
29.	01-08-2012	4	The Committee visited/inspected various Industrial Units to examine the pollution control measures in the district of Gurgaon.
30.	07-08-2012	8	(i) Paper placed before the Committee. (ii) The Committee passed condolence resolution on the death of Shri Prem Deep Singh, brother of Shri Kuldip Singh, Additional Secretary, Haryana Vidhan Sabha Secretariat. (iii) The Committee orally examined the Additional Chief Secretary to Government, Haryana, Transport Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007 (Civil).
31.	11-08-2012	8	The Committee scrutinized the replies received from the PW (B&R) Department in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
32.	14-08-2012	7	Due to unavoidable circumstance, the Committee decided to postpone the oral examination of the Financial Commissioner and Principal Secretary to Government, Haryana, Home Department and the oral examination of the Additional Chief Secretary to Government, Haryana, Fisheries Department.
33.	18-08-2012	8	The Committee scrutinized the replies received from the PW (B&R) Department in respect of implementation of observations/ recommendations made by the Committee in its various Reports.

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34.	04-09-2012	8	The Committee orally examined the Principal Secretary to Government, Haryana, Health Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2007 (Civil).
35.	08-09-2012	8	The Committee scrutinized the replies received from the Food and Supplies Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
36.	11-09-2012	9	<p>(i) The Committee orally examined the Additional Chief Secretary to Government, Haryana, Home Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2007 (Civil).</p> <p>(ii) The Committee orally examined the Additional Chief Secretary to Government, Haryana, Fisheries Department In respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2007 (Civil).</p>
37.	15-09-2012	9	The Committee scrutinized the replies received from the Women & Child Development and Technical Education Departments in respect of implementation of observations/recommendations made by the Committee in its various Reports.
38.	11-09-2012	8	<p>(i) The Committee orally examined the Principal Secretary to Government, Haryana, Town and Country Planning Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2007 (Civil) and paragraph No. 4.6.7 of the Report of the CAG for the year ended 31 st March 2003 (Civil).</p>

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			(ii) The Committee orally examined the Additional Chief Secretary to Government, Haryana, PW (B&R) Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007 (Civil).
39.	20-09-2012	8	The Committee visited/inspected various Industrial Units to examine the pollution control measures in the districts of Jhajjar and Rohtak.
40.	21-09-2012	8	The Committee visited/inspected various Industrial Units to examine the pollution control measures in the district of Hisar.
41.	22-09-2012	8	The Committee resumed the oral examination of the Principal Secretary to Government, Haryana, Agriculture Department in respect of the agenda left over from the meeting held on 01-05-2012.
42.	11-09-2012	8	(i) the Committee orally examined the departmental representatives of Environment, Irrigation, Health and Medical Education, Town and Country Planning, Public Health Engineering, Urban Local Bodies and Industries Departments in respect of on the spot study visit/inspection of various industrial Units to examine the pollution control measures in district Yamuna Nagar/Western Yamuna Canal undertaken by the Committee on 23-05-2012.  (ii) The Committee resumed the oral examination of the Additional Chief Secretary to Government, Haryana, Environment Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2007 (Civil).
43.	29-09-2012	9	The Committee scrutinized the replies received from the Co-operation Department

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			in respect of implementation of observations/recommendations made by the Committee in its various Reports.
44.	03-10-2012	9	The Committee scrutinized the replies received from the Animal Husbandry Department, Women and Child Development Department, Science and Technology Department, Printing and Stationery Department and Home Guard Department in respect of various paragraphs of Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2007 (Civil).
45.	06-10-2012	9	The Committee scrutinized the replies received from the Co-operation Department and Forest Department regarding implementation of observations/recommendations made by the Committee in its various Reports.
46.	09-10-2012	9	(i) Paper placed before the Committee. (ii) On the request received from the Sports and Youth Activities Department, the Committee postponed the oral examination of the Department. (iii) The Committee scrutinized the replies received from the Urban Local Bodies Department, Rural Development Department, Development and Panchayats Department, Public Relations Department and Technical Education Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2007 (Civil).
47.	17-10-2012	9	The Committee orally examined the Additional Chief Secretary to Government, Haryana, Transport Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2007 (Revenue Receipts).

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48.	20-10-2012	9	The Committee scrutinized the replies received from the Development and Panchayats Department, Animal Husbandry Department, Industrial Training Department and Science & Technology Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
49.	23-10-2012	9	<p>(i) Due to unavoidable circumstances, the Committee decided to postpone the oral examination of the representatives of the Revenue Department.</p> <p>(ii) The Committee scrutinized the replies received from the Rural Development Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.</p>
50.	27-10-2012	9	The Committee scrutinized the replies received from the Sports Department and Power Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
51.	23-10-2012	9	<p>(i) The Committee orally examined the Additional Chief Secretary to Government, Haryana, Co-operation Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2007 (Revenue Receipts).</p> <p>(ii) The Committee orally examined the Principal Secretary to Government, Haryana, Finance Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2007 (Revenue Receipts).</p>
52.	03-11-2012	8	The Committee scrutinized the replies received from the Urban Development Department in respect of implementation of

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			observations/recommendations made by the Committee in its various Reports.
53.	06-11-2012	9	Due to unavoidable circumstance, the Committee decided to postpone the oral examination of the Chief Secretary/Principal Secretary to Government, Haryana, General Administration and Mines & Geology Department respectively.
54.	10-11-2012	9	The Committee scrutinized the replies received from the Agriculture Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
55.	12-11-2012	9	The Committee scrutinized the replies received from the Agriculture Department and Public Relations Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
56.	17-11-2012	8	The Committee scrutinized the replies received from the Agriculture Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
57.	20-11-2012	8	The Committee orally examined the Additional Chief Secretary to Government, Haryana, Revenue Department in respect of Various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007 (Civil) and the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007 (Revenue Receipts).
58.	24-11-2012	8	The Committee scrutinized the replies received from the Agriculture Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
59.	27-11-2012	8	(i) The Committee passed condolence resolution on the death of Sh. R.D. Seokand, Ex-I.A.S. & Chairman of Constitution Body of Haryana.

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			<p>(ii) the Committee postponed the oral examination of the Transport Department fixed for 27-11-2012 on its request.</p> <p>(iii) The Committee orally examined the Principal Secretary to Government, Haryana, Sports and Youth Affairs Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007 (Civil).</p>
60.	01-12-2012	9	The Committee scrutinized the replies received from the Revenue Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
61.	4-12-2012	8	<p>(i) The Committee orally examined the Chief Secretary to Government, Haryana, General Administration Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007 (Civil).</p> <p>(ii) The Committee orally examined the Principal Secretary to Government, Haryana, Mines &amp; Geology Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007 (Revenue Receipts) and the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2008 (Revenue Receipts).</p> <p>(iii) The Committee orally examined the Additional Chief Secretary to Government, Haryana, Co-operation Department in respect of various Paragraphs of the Report of the</p>

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			Comptroller and Auditor General of India for the year ended 31 st March, 2007 (Civil) and the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2008 (Revenue Receipts).
62.	08-12-2012	9	The Committee scrutinized the replies received from the Revenue Department in respect of implementation of observations/ recommendations made by the Committee in Its various Reports.
63.	11-12-2012	9	The Committee scrutinized the replies received from the Irrigation Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007 (Civil).
64.	15-12-2012	7	The Committee scrutinized the replies received from the Revenue Department in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
65.	17-12-2012	9	The Committee scrutinized the replies received from the Revenue Department in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
66.	24-12-2012	7	The Committee scrutinized the replies received from the Revenue Department in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
67.	01-01-2013	8	<p data-bbox="594 1406 1053 1525">(i) On the request received from the Town &amp; Country Planning Department, the Committee Postponed the oral examination of the Department.</p> <p data-bbox="594 1554 1053 1670">(ii) The Committee orally examined the Principal Secretary to Government, Haryana, Agriculture Department in respect of various Paragraphs of the</p>



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		Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2008 (Revenue Receipts).
68.	05-01-2013	8
		The Committee scrutinized the replies received from the Revenue Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
69.	08-01-2013	9
		(i) The Committee resumed the oral examination of the Additional Chief Secretary to Government, Haryana, Transport Department in respect of agenda left over from the meeting held on 17-10-2012 with regard to various Audit Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007 (Revenue Receipts).
		(ii) The Committee orally examined the Additional Chief Secretary to Government, Haryana, Transport Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Revenue Receipts).
		(iii) The Committee orally examined the Principal Secretary to Government, Haryana, Town & Country Planning Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Revenue Receipts).
70.	12-01-2013	9
		The Committee scrutinized the replies received from the Revenue Department in respect of implementation of observations/recommendations made by the Committee in its 63rd Report.
71.	15-01-2013	9
		(i) Paper placed before the Committee.
		(ii) The Committee orally examined the Additional Chief Secretary to Government, Haryana, Revenue

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		Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Revenue Receipts).
72.	19-01-2013	8
		The Committee scrutinized the replies received from the Home Department, Labour and Employment Department and Social Justice and Empowerment (S.C. & B.C.) Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
73.	22-01-2013	6
		(i) Papers placed before the Committee. (ii) The Committee orally examined the Principal Secretary to Government, Haryana, Finance Department in respect of Paragraph No. 2.3.7 relating to Excess Expenditure over Grants/ Appropriation of the Report of the Comptroller and Auditor General of India for the years 2008-09 and 2009-10(State Finances) and paragraph No. 2.3.6 relating to Excess Expenditure Over Grants/Appropriation of the Report of the Comptroller and Auditor General of India for the year 2010-11(State Finances).
74.	25-01-2013	7
		The Committee scrutinized the replies received from the Printing & Stationery Department, Women & Child Development and Irrigation Departments in respect of implementation of observations/recommendations made by the Committee in its various Reports.
75.	29-01-2013	8
		(i) Paper placed before the Committee. (ii) The Committee scrutinized the replies received from Public Health Engineering Department, Home Department and Revenue Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007 (Civil).

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			(iii) The Committee scrutinized the reply received from the Revenue Department in respect of Paragraphs No.3.1 of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007 (Revenue Receipts).
			(iv) The Committee scrutinized the reply received from the Revenue Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Revenue Receipts).
76.	02-02-2013	8	The Committee scrutinized the replies received from the various Departments in respect of implementation of observations/recommendations made by the Committee in its various Reports.
77.	05-02-2013	9	The Committee drafted its 68th Report for the year ended 31st March, 2007 (Civil) & (Revenue Receipts) and for the year ended 31st March, 2008 (Revenue Receipts)
78.	09-02-2013	9	The Committee scrutinized the replies received from the Agriculture Department, Urban Local Bodies Department, Home Department and Public Health Engineering Department, PW (B&R) Department, Irrigation Department, Food and Supplies Department and Power Department in respect of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007 (Revenue Receipts).
79.	11-02-2013	9	The Committee drafted its 69th Report on the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 2008-09, 2009-10 and 2010-11.
80.	14-02-2013	9	(i) The Committee orally examined the Secretary to Government, Haryana, Excise and Taxation Department in respect of Paragraph No. 4.3.6 of the Report of the Comptroller and Auditor General of India for the year ended 31st March 2007 (Civil); and

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			(ii) The Committee orally examined the Secretary to Government, Haryana, Excise and Taxation Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007(Revenue Receipts) and the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008(Revenue Receipts).
81.	19-02-2013	7	(i) The Committee scrutinized the replies received from the Excise & Taxation Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007(Revenue Receipts) and the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Revenue Receipts).  (ii) The Committee finalized its 68th Report on the Report of C & AG of India for the year ended 31st March, 2007 (Civil) & (Revenue Receipts) and the Report of C & AG of India for the year ended 31st March, 2008 ( Revenue Receipts).  (iii) The Committee also finalized its 69th Report on the Appropriation Accounts/Finance Accounts of the Haryana Government for the years 2008-09, 2009-10 and 2010-11.
82.	19-03-2013	8	The Committee scrutinized the replies received from the Excise & Taxation Department in respect of implementation of observations/recommendations made by the Committee in its 62nd Report.
83.	23-03-2013	8	The Committee scrutinized the replies received from the Excise & Taxation Department in respect of implementation of observations/recommendations made by the Committee in its 62nd Reports.

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84.	30-03-2013	8	The Committee scrutinized the replies received from the Excise & Taxation Department in respect of implementation of observations/recommendations made by the Committee in its 62nd Report.

The Committee held its Meetings at place outside Chandigarh as detailes below :—

Sr. No.	Date of Meetings	Place of Meetings
1	2	3
1.	28-04-2012	Haryana Bhawan, New Delhi
2.	05-05-2012	Haryana Bhawan, New Delhi
3.	19-05-2012	Haryana Bhawan, New Delhi
4.	23-05-2012	Karnal (Haryana)
5.	24-05-2012	Sonepat (Haryana)
6.	02-06-2012	Haryana Bhawan, New Delhi
7.	09-06-2012	Haryana Bhawan, New Delhi
8.	16-06-2012	Haryana Bhawan, New Delhi
9.	30-06-2012	Haryana Bhawan, New Delhi
10.	07-07-2012	Haryana Bhawan, New Delhi
11.	14-07-2012	Haryana Bhawan, New Delhi
12.	21-07-2012	Haryana Bhawan, New Delhi
13.	31-07-2012	Faridabad (Haryana)
14.	01-08-2012	Gurgaon (Haryana)
15.	11-08-2012	Haryana Bhawan, New Delhi
16.	18-08-2012	Haryana Bhawan, New Delhi
17.	08-09-2012	Haryana Bhawan, New Delhi
18.	15-09-2012	Haryana Bhawan, New Delhi
19.	20-09-2012	Bahadurgarh & Rohtak (Haryana)
20.	21-09-2012	Hisar (Haryana)
21.	22-09-2012	Hisar (Hisar)
22.	29-09-2012	Haryana Bhawan, New Delhi

1	2	3
23.	06-10-2012	Haryana Bhawan, New Delhi
24.	20-10-2012	Haryana Bhawan, New Delhi
25.	27-10-2012	Haryana Bhawan, New Delhi
26.	03-11-2012	Haryana Bhawan, New Delhi
27.	10-11-2012	Haryana Bhawan, New Delhi
28.	17-11-2012	Haryana Bhawan, New Delhi
29.	24-11-2012	Haryana Bhawan, New Delhi
30.	01-12-2012	Haryana Bhawan, New Delhi
31.	08-12-2012	Haryana Bhawan, New Delhi
32.	15-12-2012	Haryana Bhawan, New Delhi
33.	05-01-2013	Haryana Bhawan, New Delhi
34.	12-01-2013	Haryana Bhawan, New Delhi
35.	19-01-2013	Haryana Bhawan, New Delhi
36.	25-01-2013	Haryana Bhawan, New Delhi
37.	02-02-2013	Haryana Bhawan, New Delhi
38.	09-02-2013	Haryana Bhawan, New Delhi
39.	14-02-2013	Suraj Kund (Faridabad), Haryana
40.	23-03-2013	Haryana Bhawan, New Delhi
41.	30-03-2013	Haryana Bhawan, New Delhi

### Reports Presented

- (i) The Committee presented its 68th Report on the Reports of the Comptroller and Auditor General of India for the year ended 31st March, 2007(Civil & Revenue Receipts) and the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008( Revenue Receipts); and
- (ii) The Committee presented its 69th Report on the Appropriation Accounts/ Finance Accounts of the Haryana Government for the years 2008-09, 2009-10 and 2010-11.

### Proceedings

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

### COMMITTEE ON PUBLIC UNDERTAKINGS

The Committee for the year 2012-2013 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 24th February, 2012 authorizing him to nominate the members of the Committee on Public Undertakings for the year 2012-2013 on 20th April, 2012 *vide* Haryana Vidhan Sabha Secretariat Notification No. 1-CPU/2012-13/27, dated 24th April, 2012.

The Committee fixed/held a total number of 88 meetings during the period under review. The names of members and number of meetings attended by each of them are shown in the following table:-

#### Committee for the year 2012-2013

Sr. No.	Name of the Members	Number of meetings attended
1.	Shri Anand Singh Dangi	86
2.	Shri Venod Sharma	01
3.	Shri Krishan Pal Gurjar	75
4.	Shri Devender Kumar Bansal	87
5.	Shri Abhay Singh Chautala	13
6.	Shri Naresh Sharma	86
*7.	Shri Narender Sangwan	02
8.	Dr. Hari Chand Midha	82
9.	Shri Anand Kaushik	82
**10.	Dr. Bishan Lal Saini	84

\* Resigned from the Membership of the Committee w.e.f. 3rd May, 2012 and accepted on 3rd May, 2012.

\*\* Nominated as Member of the Committee for the remaining period of the year 2012-2013 w.e.f. 3rd May, 2012.

#### Reports Examined

The Committee examined the Report of the Comptroller and Auditor General of India for the years ended 31st March, 2008 and 31st March, 2009 (Commercial).

#### Meetings held and Business Transacted

The details showing dates of meetings held, the number of Members present and the business transacted at each meeting are given in the following table:—

Sr. No.	Date of Meeting	Number of Members Present	Business Transacted
1	2	3	4
1.	26th April, 2012	6	To Chalk out the programme to take up the report of the Comptroller and Auditor General of India for the year 2008-2009 (Commercial).
2.	2nd May, 2012	7	Due to unavoidable circumstances, the Committee decided to postpone the oral examination of the representatives of the Power Department in respect of Para No. 2.3 (Review) of the Report of the C&AG of India for the year 2008-2009
3.	5th May, 2012 (New Delhi)	6	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos.2 to 5 of 48th Report of the Committee relating to Haryana Seeds Development Corporation Limited.
4.	8th May, 2012	5	Oral examination of the representatives of the Power Department in respect of Para No. 2.3(Review) of the Report of the C&AG of India for the year 2008-2009 (Commercial) relating to Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited.
5.	11th May, 2012 Jaipur(Rajasthan)	6	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos.8 to 10 of 46th Report of the Committee relating to the Haryana State Pollution Control Board.
6.	13th May, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No. 14 of 55th Report of the Committee relating to Haryana Roads & Bridges Development Corporation Limited.



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7.	16th May, 2012	6	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 8 to 10 of 46th Report of the Committee relating to the Haryana State Pollution Control Board.
8.	19th May, 2012 (New Delhi)	6	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 27 & 28 of 48th Report of the Committee relating to Haryana Agro Industries Corporation Limited.
9.	22nd May, 2012	5	Oral examination of the representatives of the Power Department in respect of Paragraph No. 2. 1 (Review) of the Report of the C&AG of India for the year 2008- 2009 (Commercial) relating to Haryana Power Generation Corporation Limited.
10	25th May, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para No. 12 of 44th Report of the Committee relating to Haryana Financial Corporation Limited.
11	29th May, 2012	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para No. 22 of 37th Report of the Committee relating to Haryana Financial Corporation Limited.
12	1st June, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 2 to 7 of 54th Report of the Committee relating to Haryana Scheduled Castes Finance & Development Corporation.

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13	5th June, 2012	7	<p>(i) The Committee stood in silence for two minutes due to sad demise of Shri Lachhman Dass Arora, Ex. Minister, Haryana.</p> <p>(ii) Resumption of oral examination of the representatives of the Power Department in respect of Paragraph No. 2.1 (Review) of the Report of the C&amp;AG of India for the year 2008-2009 (Commercial) relating to Haryana Power Generation Corporation Limited.</p>
14	8th June, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 17 & 20 of 52nd Report of the Committee relating to Haryana Agro Industries Corporation Limited.
15.	12th June, 2012	6	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para No. 11 of 49th Report of the Committee relating to Haryana Land Reclamation and Development Corporation Limited.
16.	15th June, 20 12 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para No. 39 of 53rd Report of the Committee relating to Haryana Land Reclamation and Development Corporation Limited.
17.	19th June, 2012	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 15 to</p>

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			20 of 47th Report of the Committee relating to Haryana Urban Development Authority.
18.	22nd June, 2012 (New Delhi)	6	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 6 & 7 of 56th Report of the Committee relating to Dakshin Haryana Bijli Vitran Nigam Limited.
19.	26th June, 2012	5	(i) Consideration of papers placed before the Committee.  (ii) Oral examination of the representatives of the Power Department in respect of Paragraph Nos. 3.9 to 3.11 and 3.13 to 3.16 of the Report of the C&AG of India for the year 2008-2009 (Commercial) relating to Haryana Power Generation Corporation Limited and Uttar Haryana Bijli Vitran Nigam Limited.
20.	29th June, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 14 to 16 of 23rd Report of the Committee relating to the Haryana Agro Industries Corporation Limited.
21.	3rd July, 2012	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 8 to 10 of 46th Report of the Committee relating to the Haryana State Pollution Control Board.
22	6th July, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para No. 5 of 57th Report of the Committee relating to the Dakshin Haryana Bijli Vitran Nigam Limited.

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23	10th July, 2012	8	<p>(i) Paper placed before the Committee.</p> <p>(ii) Due to unavoidable circumstances, the Committee postponed the oral examination of the representatives of the Power Department in respect of Para Nos. 3.5 to 3.8 of the Report of the C&amp;AG of India for the year 2008-2009 (Commercial) relating to Dakshin Haryana Bijli Vitran Nigam Limited and Haryana Viduyet Parsaran Nigam Limited.</p>
24.	13th July, 2012 (New Delhi)	8	<p>(i) The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/observations made by the Committee in regard to Para No. 45 of 48th Report of the Committee relating to the Haryana Financial Corporation Limited.</p> <p>(ii) Confirmation of proceedings.</p>
25.	19th July, 2012	9	<p>The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 24 to 27 of 46th Report of the Committee relating to Haryana Warehousing Corporation Limited.</p>
26	24th July, 2012	7	<p>Due to unavoidable circumstances, the Committee postponed the oral examination of the representatives of the Industries and Commerce Department in respect of Para Nos. 3.1 to 3.4 of the Report of the C&amp;AG of India for the year 2008-2009 (Commercial) relating to Haryana State Industrial and Infrastructure Development Corporation Limited.</p>
27.	27th July, 2012 (New Delhi)	7	<p>The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 42 and 43 of 53rd Report of the Committee relating to Uttar Haryana Bijli Vitran Nigam Limited.</p>

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28.	31st July, 2012	7	<p>(i) Paper placed before the Committee.</p> <p>(ii) The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/observations made by the Committee in regard to Para No. 22 of 37th Report of the Committee relating to Haryana Financial Corporation Limited.</p>
29.	3rd August, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 1 to 5 of 47th Report of the Committee relating to the Haryana Agro Industries Corporation Limited.
30.	7th August, 2012	7	Oral examination of the representatives of the Power Department in respect of Para Nos.3.5 to 3.8 and 3.17 of the Report of the C&AG of India for the year 2008-2009 (Commercial) relating to Dakshin Haryana Bijli Vitran Nigam Limited and Haryana Vidyut Parsaran Nigam Limited.
31.	9th August, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para No. 14 of 55th Report of the Committee relating to the Haryana State Roads and Bridges Development Corporation Limited.
32.	14th August, 2012	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 17 & 20 of 52nd Report of the Committee relating to the Haryana Agro Industries Corporation Limited.
33.	17th August, 2012 (New Delhi)	5	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in

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			regard to Para Nos. 29 to 31 of 53rd Report of the Committee relating to the Haryana Agro Industries Corporation Limited.
34.	1st September, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 1 to 5 of 49th Report of the Committee relating to the Haryana Financial Corporation Limited.
35.	4th September, 2012	7	Oral examination of the representatives of the Tourism Department in respect of Paragraph No. 2.2(Review) of the Report of the C&AG of India for the year 2008-2009(Commercial) relating to Haryana Tourism Development Corporation Limited.
36.	7th September, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para No. 22 of 37th Report of the Committee relating to the Haryana Financial Corporation Limited.
37.	11th September, 2012	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos.16 to 20 of 4 7th Report of the Committee relating to the Haryana Urban Development Authority .
38.	15th September, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 28 & 47 of 53rd Report of the Committee relating to the Haryana Warehousing Corporation Limited.
39.	18th September, 2012	6	Oral examination of the representatives of the Industries & Commerce Department in respect of Paragraph Nos. 3.1 to 3.4 of the Report of the C&AG of India for the year 2008-2009(Commercial) relating to Haryana State Industrial and Infrastructure Development Corporation Limited.

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40.	22nd September, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos.1 to 3 of 50th Report of the Committee relating to the Haryana Power Generation Corporation Limited.
41.	25th September, 2012	6	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos.8 to 14 of 47th Report of the Committee relating to the Haryana Urban Development Authority.
42.	29th September, 2012 (New Delhi)	8	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 2 to 7 of 54th Report of the Committee relating to the Haryana Scheduled Castes Finance & Development Corporation Limited.
43.	1st October, 2012	7	<p>(i) Papers placed before the Committee.</p> <p>(ii) The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 17 &amp; 20 of 52nd Report of the Committee relating to the Haryana Agro Industries Corporation Limited.</p>
44.	5th October, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 1, 2 & 8 of 58th Report of the Committee relating to the Haryana Seeds Development Corporation Limited.
45.	9th October, 2012	6	<p>(i) Paper placed before the Committee.</p> <p>(ii) Due to unavoidable circumstances, the Committee postponed the resumption of oral examination of the represent-</p>

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			atives of the Irrigation Department in respect of Para No.3.18 of the Report the C&AG of India for the year 2008-2009 (Commercial relating to Haryana Minor Irrigation & Tubewells Corporation Limited.
			(iii) Oral examination of the representatives of the PW(B&R) Department in respect of Paragraph No 3.12 of the Report of the C&AG of India for the year 2008-2009 (Commercial) relating to Haryana State Roads & Bridges Development Corporation Limited.
			(iv) Oral examination of the representatives of the Transport Department in respect of Paragraph No 3.19 of the Report of the C&AG of India for the year 2008-2009 (Commercial) relating to Haryana Roadways Engineering Corporation.
46.	13th October, 2012 (New Delhi)	8	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 13 to 17 of 56th Report of the Committee relating to the Haryana Financial Corporation Limited.
47.	15th October, 2012	7	(i) Papers placed before the Committee. (ii) The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 2 to 5 of 55th report of the Committee relating to the Haryana Warehousing Corporation Limited.
48.	20th October, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 11 to 15 of 50th Report of the Committee relating to the Haryana Warehousing Corporation Limited.



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49.	23rd October, 2012	8	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos.8 to 10 of 55th Report of the Committee relating to the Haryana Warehousing Corporation Limited
50.	27th October, 2012 (New Delhi)	8	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos.2 & 5 of 48th Report of the Committee relating to the Haryana Seeds Development Corporation Limited.
51.	30th October, 2012	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in observations made by the Committee in regard to Para Nos.3 and 5 of 53rd Report of the Committee relating to the Haryana Seeds Development Corporation Limited.
52.	3rd November, 2012 (New Delhi)	8	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos.1 to 5 of 49th Report of the Committee relating to the Haryana Seeds Development Corporation Limited.
53.	6th November, 2012	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 1 to 8 of 47th Report of the Committee relating to the Haryana Urban Development Authority.
54.	10th November, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos.14 & 15 of 52nd Report of the Committee relating to Haryana State Industrial & Infrastructure Development Corporation Limited.

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55.	12th November, 2012	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee, in regard to Para No. 16 of 52nd Report of the Committee relating to Haryana Seeds Development Corporation Limited.
56.	16th November, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 1 to 4 of 53rd Report of the Committee relating to Haryana State Industrial and Infrastructure Development Corporation Limited.
57.	20th November, 2012	7	<p>(i) Oral examination of the representatives of the Agriculture Department in respect of Paragraph No. 3.18 of the Report of the C&amp;AG of India for the year 2008-2009 (Commercial) relating to Haryana Agro Industries Corporation Limited.</p> <p>(ii) Oral examination of the representatives of the Agriculture Department in respect of Paragraph No. 2. 1 (Review) of the Report of the C &amp; AG of India for the year 2009-2010 (Commercial) relating to Haryana Agro Industries Corporation Limited.</p>
58.	23rd November, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para No. 14 of 55th Report of the Committee relating to Haryana Roads & Bridges Development Corporation Limited.
59.	27th November, 2012	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 24 to 27 of 53rd Report of the Committee relating to Haryana Tourism Development Corporation Limited.

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60.	30th November, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para No. 39 of 53rd Report of the Committee relating to Haryana Land Reclamation & Development Corporation Limited.
61.	4th December, 2012	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 10 & 11 of 48th Report of the Committee relating to Haryana Tourism Development Corporation Limited.
62.	6th December, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 2 to 5 of 53rd Report of the Committee relating to Haryana Seeds Development Corporation Limited.
63.	11th December, 2012	7	<p>(i) Due to unavoidable circumstances, the Committee postponed the resumption of oral examination of the representatives of the Agriculture Department in respect of Para No. 2.1 (Review) of the Report the C&amp;AG of India for the year 2009-2010 (Commercial) relating to Haryana Agro Industries Corporation Limited.</p> <p>(ii) The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 1 to 4 of 51st Report of the Committee relating to Haryana Vidyut Parsaran Nigam Limited, Haryana Power Generation Corporation Limited and Uttar Haryana Bijli Vitran Nigam Limited.</p>
64.	14th December, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to

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			the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 8 & 9 of 46th Report of the Committee relating to Haryana State Pollution Control Board.
65.	18th December, 2012	8	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 10 & 11 of 48th Report of the Committee relating to Haryana Tourism Corporation Limited.
66.	21st December, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para No.5 of 57th Report of the Committee relating to Dakshin Haryana Bijli Vitran Nigam Limited.
67.	24th December, 2012	7	(i) Paper placed before the Committee. (ii) The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 14 & 15 of 52nd Report of the Committee relating to Haryana State Industrial and Infrastructure Development Corporation Limited.
68.	29th December, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para No. 1 of 52nd Report of the Committee relating to Haryana Vidut Parsaran Nigam Ltd. Uttar, Haryana Bijli Vitran Nigam Ltd. and Dakshin Haryana Bijli Vitran Nigam Ltd.
69.	1st January, 2013	7	Resumption of oral examination of the representatives of the Agriculture Department in respect of Para No. 2.1 (Review) of the Report of the C&AG of India for the year 2009-2010(Commercial) relating to Haryana Agro Industries Corporation Limited.

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70.	4th January, 2013 Hodel (Haryana)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 11 to 14 of 50th Report of the Committee relating to Haryana Land Reclamation and Development Corporation Limited.
71.	6th January, 2013 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 2 & 5 of 48th Report of the Committee relating to Haryana Seeds Development Corporation Limited.
72.	9th January, 2013	7	<ul style="list-style-type: none"> <li>(i) Papers placed before the Committee.</li> <li>(ii) Due to unavoidable circumstances, the Committee postponed the resumption of oral examination of the representatives of the Power Department in respect of Para No. 2. 1 (Review) of the Report the C&amp;AG of India for the year the C&amp;AG 2009-2010 (Commercial) relating to Dakshin Haryana Bijli Vitran Nigam Limited.</li> </ul>
73.	12th January, 2013 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 3 & 7 of 50th Report of the Committee relating to Haryana Power Generation Corporation Limited and Haryana Vidyut Parsaran Nigam Limited
74.	16th January, 2013	7	<ul style="list-style-type: none"> <li>(i) Due to unavoidable circumstances, the Committee postponed the resumption of oral examination of the representatives of the Power Department in respect of Para No. 2. 1 (Review) of the Report the C&amp;AG of India for the year 2009-2010 (Commercial) relating to Dakshin Haryana Bijli Vitran Nigam Limited.</li> </ul>

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			(ii) The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/observations made by the Committee in regard to Para Nos. 8 to 10 of 46th Report of the Committee relating to Haryana State Pollution Control Board.
75.	19th January, 2013 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/observations made by the Committee in regard to Para No. 14 of 55th Report of the Committee relating to Haryana Roads & Bridges Development Corporation Limited.
76.	22nd January, 2013	4	(i) Paper placed before the Committee.  (ii) Due to unavoidable circumstances, the Committee postponed the resumption of oral examination of the representatives of the Power Department in respect of Para Nos 3.1 to 3.8 of the Report the C&AG of India for the year 2008-2009 (Commercial) relating to Dakshin Haryana Bijli Vitran Nigam Limited, Uttar Haryana Bijli Vitran Nigam Limited, Haryana Vidyut Parsaran Nigam Limited and Haryana Power. Generation Corporation Limited.  (iii) Confirmation of proceedings.
77.	28th January, 2013 (New Delhi)	7	The Committee framed the questionnaire to be discussed with the Administrator, Andaman & Nicobar Islands during its tour at Port Blair.
78.	30th January, 2013 (Port Blair)	2	There was no quorum and no business could be transacted.
79.	5th February, 2013	6	The Committee stood in silence for two minutes due to sad demise of Pt. Ram Narain F/o Shri Naresh Sharma, M.L.A. Haryana.
80.	8th February, 2013 Surajkund (Fbd.).	7	Partly drafting of the Report of the Committee for the year 2012-2013.

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81.	10th February, 2013 (New Delhi)	7	Drafting of the Report of the Committee for the year 2012-2013.
82.	12th February, 2013	7	(i) Paper placed before the Committee. (ii) The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/observations made by the Committee in regard to Para Nos. 8 to 15 of 47th Report Haryana Urban Development Authority.
83.	15th February, 2013	7	Finalization of the Report of the Committee for the year 2012-2013.
84.	15th March, 2013 (New Delhi)	6	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/observations made by the Committee in regard to Para No. 11 of 48th Report of the Committee relating to Haryana Tourism Development Corporation Limited.
85.	19th March, 2013	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/observations made by the Committee in regard to Para Nos. 8 to 15 of 49th Report of the Committee relating to Haryana Urban Development Authority.
86.	24th March, 2013 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/observations made by the Committee in regard to Para No. 11 of 49th Report of the Committee relating to Haryana Land Reclamation and Development Corporation Limited.
87.	26th March, 2013	7	The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/observations made by the Committee in regard to Para Nos. 10 & 11 of 48th Report of the Committee relating to Haryana Tourism Development Corporation Limited.

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88.	30th March, 2013 (New Delhi)	7	<p>(i) The Committee scrutinized the replies received from the Government in regard to the implementation of recommendations/ observations made by the Committee in regard to Para Nos. 29 to 31 of 53rd Report of the Committee relating to Haryana Agro Industries Corporation Limited.</p> <p>(ii) Confirmation of proceedings.</p>

#### **Report presented**

59th Report of the Committee on the Reports of the C&AG of India for the years 2008-2009 & 2009-2010(Commercial) was presented to the House on 9th March, 2013.

#### **Proceedings**

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.



### COMMITTEE ON ESTIMATES

The Committee on Estimates for the year 2012-2013 consisting of nine members was nominated by the Hon'ble Speaker, on having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 24th February, 2012 and notified vide Haryana Vidhan Sabha Secretariat Notification No. 1-EC/2012-2013/28, dated 24th April, 2012.

2. Rao Dharam Pal, MLA was appointed as Chairperson.

3. The Committee fixed/ held 74 meetings including three in which there was no quorum during the period under review.

4. The names of Members and number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of Members	Number of meetings attended
1.	Rao Dharam Pal, MLA	65
2.	Shri Balbir Pal Shah, MLA	9
3.	Smt. Savitri Jindal, MLA	4
4.	Rao Yadvender Singh, MLA	3
5.	Shri Ajay Singh Chautala, MLA	21
6.	Shri Aftab Ahmed, MLA	22
7.	Shri Sher Singh Barshami, MLA	46
8.	Smt. Kavita Jain, MLA	65
*9.	Dr. Bishan Lal Saini, MLA	1
**10.	Shri Narender Sangwan, MLA	68

\* Resignation from the membership of the Committee was accepted by the Hon'ble Speaker w.e.f. 3rd May, 2012.

\*\* Nominated as a member of the Committee by the Hon'ble Speaker w.e.f. 3rd May, 2012 for the remaining period of 2012-13 in place of Dr. Bishan Lal Saini, MLA.

**Meetings held and Business transacted.**

The details showing dates and meetings held, the number of members present and the business transacted at each meeting, are given in the following table:—

Sr. No.	Date of meetings	Number of Members present	Business Transacted
1	2	3	4
1.	2.5.2012	6	The Under Secretary, Haryana Vidhan Sabha welcomed the Members of the Committee and explained the scope and functions of the Committee.
2.	5.5.2012	4	The Committee selected the Departments to examine their Budget Estimates for the year 2012-13.
3.	9.05.2012	7	The Committee scrutinized the replies received from the Development & Panchayats Department in respect of implementation of recommendations/ observations made by the Committee in its 36th Report.
4.	16.05.2012	5	(i) In the absence of the Chairperson (Rao Dharm Pal), Sh. Ajay Singh Chautala a Member of the Committee was chosen to preside over the Meeting. (ii) The Committee scrutinized the replies received from the Excise & Taxation Department in respect of implementation of recommendations/ observations made by the Committee its 39th Report.
5.	19.05.2012	4	The Committee scrutinized the replies received from the Public Health Engineering Department in respect of implementation of recommendations/ observations made by the Committee in its 28th Report.
6.	23.05.2012	5	(i) In the absence of the Chairperson (Rao Dharm Pal), Sh. Balbir Pal Shah a Member of the Committee was chosen to preside over the Meeting. (ii) The Committee resumed the scrutiny of the replies received from the Tourism

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			Department in respect of implementation of recommendations/observations made by the Committee in its 38th Report.
7.	30.05.2012	4	The Committee scrutinized the replies received from the Health Department in respect of implementation of recommendations/observations made by the Committee in its 29th Report.
8.	2.06.2012	5	The Committee scrutinized the reply to the Questionnaire framed by the Committee, on the Budget Material for the year 2011-2012 relating to Irrigation Department.
9.	6.06.2012	5	The Committee scrutinized the replies received from the Mines & Geology Department in- respect of implementation of recommendations/observations made by the committee its 31st report.
10.	13.06.2012	4	<p>(i) In the absence of the Chairperson (Rao Dharm Pal), Sh. Ajay Singh Chautala a Member of the Committee was Chosen to preside over the Meeting.</p> <p>(ii) The Committee scrutinized. the replies received from the Environment Department in respect of implementation of recommendations/observations made by the Committee in its 35th Report.</p>
11.	16.06.2012	6	The Committee resumed the scrutiny of reply to the Questionnaire framed by the Committee, on the Budget Material for the year 2011-2012 relating to Irrigation Department.
12.	20.06.2012	3	<p>(i) In the absence of the Chairperson (Rao Dharm Pal), Smt. Savitri Jindal, MLA, a Member of the Committee was chosen to preside over the Meeting.</p> <p>(ii) Consideration of papers placed before the Committee.</p> <p>(iii) The Committee scrutinized the replies received from the Environment</p>

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			Department in respect of implementation of recommendations/observations made by the Committee in its 35th Report.
13.	23.06.2012	4	The Committee scrutinized the replies received from the Tourism Department in respect of implementation of recommendations/observations made by the Committee in its 32nd Report.
14.	27.06.2012	3	(i) The Committee orally examined the representatives of the Irrigation Department in respect of the replies to the questionnaire framed by the Committee on the budget material for the year 2011-12.
15.	30.06.2012	3	The Committee scrutinized the replies received from the Tourism Department in respect of implementation of recommendations/observations made by the Committee in its 38th Report.
16.	4.07.2012	3	(i) In the absence of the Chairperson (Rao Dharm Pal), Shri Sher Singh Barshami, MLA, a Member of the Committee was chosen to preside over the Meeting. (ii) The Committee scrutinized the replies received from the Development and Panchayats Department in respect of implementation of recommendations/observations made by the Committee in its 36th Report.
17.	11.07.2012	5	(i) Consideration of papers placed before the Committee. (ii) The Committee orally examined the representatives of the Irrigation Department in respect of the questionnaire framed by the Committee on the budget material for the year 2011-12.
18.	14.07.2012	4	The Committee scrutinized the replies received from the Tourism Department in respect of implementation of recommendations/observations made by the Committee in its 38th Report.

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19.	19.07.2012	9	The Committee scrutinized the replies received from the Industries & Commerce Department in respect of implementation of recommendations/observations made by the Committee in its 37th Report.
20.	25.07.2012	4	The Committee scrutinized the replies received from the Welfare of Scheduled Castes & Backward Classes Department in respect of implementation of recommendations/observations made by the Committee in its 38th Report.
21.	28.07.2012	3	The Committee scrutinized the replies received from the Public Health Engineering Department in respect of the implementation of recommendations/observations made by the Committee in its 28th Report.
22.	01.08.2012	4	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee scrutinized the replies received from the Welfare of Scheduled Castes and Backward Classes Department in respect of implementation of recommendations/observations made by the Committee in its 38th Report.</p>
23.	08.08.2012	4	<p>(i) In the absence of the Chairperson (Rao Dharm Pal), Shri Balbir Pal Shah, MLA, a Member of the Committee was chosen to preside over the Meeting.</p> <p>(ii) Consideration of papers placed before the Committee.</p> <p>(iii) The Committee decided to postpone the Oral examination of the Financial Commissioner &amp; Principal Secretary to Government, Haryana, Environment Department.</p>
24.	11.08.2012	3	The Committee scrutinized the replies to the questionnaire framed by the Committee, on the Budget Estimates for the year 2011-2012 relating to Environment Department.

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25.	16.08.2012	3	<p>(i) In the absence of the Chairperson (Rao Dharm Pal), Shri Balbir Pal Shah, MLA, a Member of the Committee was chosen to preside over the Meeting.</p> <p>(ii) The Committee scrutinized the replies to the questionnaire framed by the Committee, on the Budget Estimates for the year 2011-2012 relating to Environment Department.</p>
26.	24.08.2012	7	<p>The Committee orally examined the representatives of the Finance Department and Departments concerned regarding the consideration of the Supplementary Estimates for the year 2012-2013 (First Installment).</p>
27.	01.09.2012	5	<p>The Committee scrutinized the replies received from the Excise &amp; Taxation Department in respect of implementation of recommendations/observations made by the Committee in its 33rd Report.</p>
28.	05.09.2012	5	<p>(i) The Committee resumed the scrutiny of the replies to the questionnaire framed by the Committee, on the Budget Estimates for the year 2011-2012 relating to Environment Department.</p> <p>(ii) The Committee decided to undertake the study tour from 20th to 26th September, 2012 to the State of Jammu &amp; Kashmir.</p>
29.	08.09.2012	3	<p>The Committee scrutinized the replies received from the Health Department in respect of implementation of recommendations/observations made by the Committee in its 29th Report.</p>
30.	12.09.2012	4	<p>(i) The Committee scrutinized the replies received from the Rural Development Department in respect of implementation of recommendations/observations made by the Committee in its 37th Report.</p> <p>(ii) The Committee decided to Slightly change in the study tour programme to the State of Jammu &amp; Kashmir.</p>



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31.	19.09.2012	4	<p>(i) Confirmation of Proceedings.</p> <p>(ii) The Committee resumed the scrutiny of the replies received from the Rural Development Department in respect of implementation of recommendations/ observations made by the Committee in its 37th Report.</p>
32.	23.09.2012	4	The Committee considered some points of discussion to be discussed with the Sister Committee of Jammu & Kashmir Legislative Assembly during its tour to the State of Jammu & Kashmir w.e.f. 24.09.2012 to 30.09.2012.
33.	25.09.2012;	3	<p>(i) In the absence of the Chairperson (Rao Dharm Pal), Sh. Ajay Singh Chautala a Member of the Committee was chosen to preside over the Meeting.</p> <p>(ii) The Committee discussed the matter of common interest with the Sister Committee of Jammu &amp; Kashmir Legislative Assembly, Srinagar.</p>
34.	28.09.2012	3	<p>(i) In the absence of the Chairperson (Rao Dharm Pal), Sh. Ajay Singh Chautala a Member of the Committee was chosen to preside over the Meeting.</p> <p>(ii) The Committee informally discussed about its tour.</p>
35.	03.10.2012	3	The Committee scrutinized the replies received from the Tourism Department in respect of implementation of recommendations/ observations made by the Committee in its 38th Report.
36.	06.10.2012	4	The Committee scrutinized the replies received from the Excise & Taxation Department in respect of implementation of Recommendations/ observations made by the Committee in its 39th Report.
37.	10.10.2012	5	The Committee resumed the scrutiny of the replies received from the Environment Department in respect of implementation of recommendations/ observations made by the Committee in its 35th Report.

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38.	13.10.2012	4	The Committee scrutinized the replies received from the Industries & Commerce Department in respect of implementation of recommendations/observations made by the Committee in its 37th Report.
39.	17.10.2012	3	The Committee resumed the scrutiny of the replies to the questionnaire named by the Committee, on the Budget Estimates for the year 2011-2012 relating to Environment Department.
40.	20.10.2012	4	The Committee resumed the scrutiny of the replies received from the Tourism Department in respect of implementation of recommendations/observations made by the Committee in its 38th Report.
41.	23.10.2012	4	The Committee scrutinized the replies received from the Rural Development Department in respect of implementation of recommendations/observations made by the Committee in its 37th Report.
42.	27.10.2012	4	The Committee scrutinized the replies received from the Development and Panchayats Department in respect of implementation of recommendations/ observations made by the Committee in its 36th Report.
43.	31.10.2012	4	The Committee resumed the scrutiny of the replies received from the Rural Development Department in respect of implementation of recommendations/ observations made by the Committee in its 37th Report.
44.	03.11.2012	5	The Committee scrutinized the replies received from the Mines & Geology Department in respect of implementation of recommendations/observations made by the Committee in its 31st Report.
45.	07.11.2012	5	The Committee resumed the scrutiny of the replies to the questionnaire framed by the Committee, on the Budget Estimates for the year 2011-2012 relating to Environment Department.



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46.	10.11.2012	4	The Committee scrutinized the replies received from the Public Health Engineering Department in respect of implementation of recommendations/observations made by the Committee in its 28th Report.
47.	15.11.2012	4	The Committee scrutinized the replies to the questionnaire framed by the Committee, on the budget material for the year 2011-12 relating to Environment Department.
48.	17.11.2012	4	The Committee scrutinized the replies received from the Tourism Department in respect of implementation of recommendations/observations made by the Committee in its 32nd Report.
49.	21.11.2012	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee scrutinized the replies to the questionnaire framed by the Committee, on the budget material for the year 2011-12 relating to Environment Department.</p>
50.	24.11.2012	6	The Committee scrutinized the replies received from the Environment Department in respect of implementation of recommendations/observations made by the Committee in its 35th Report.
51.	27.11.2012	4	The Committee scrutinized the replies received from the Public Works (B&R) Department in respect of the Budget Material for the year 2012-13.
52.	05.12.2012	5	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee scrutinized of the replies to the questionnaire framed by the Committee, on the Budget Material for the year 2011 -2012 relating to Environment Department.</p>
53.	08.12.2012	4	The Committee scrutinized the replies received from the Welfare of Scheduled Castes and Backward Classes Department

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			in respect of implementation of recommendations/ observations made by the Committee in its 38th Report.
54.	12.12.2012	5	(i) Confirmation of Proceedings. (ii) The Committee scrutinized the replies received from the Public Works (B&R) Department in respect of the Budget Material for the year 2012-13.
55.	15.12.2012	4	The Committee resumed the scrutiny of the replies received from the Public Works (B&R) Department in respect of the Budget Material for the year 2012-13.
56.	19.12.2012	4	The Committee resumed the scrutiny of the replies received from Welfare of Scheduled Castes , Scheduled Tribes and Backward Classes Department in respect of implementation of recommendations/ observations made by the Committee in its 38th Report.
57.	22.12.2012	5	The Committee scrutinized the replies received from the Industries & Commerce Department in respect of implementation of recommendations/observations made by the Committee in its 37th Report.
58.	29.12.2012	5	The Committee scrutinized the replies received from the Tourism Department in respect of implementation of recommendations/observations made by the Committee in its 38th Report.
59.	02.01.2013	5	The Committee scrutinized the replies received from the Excise & Taxation Department in respect of implementation of recommendations/observations made by the Committee in its 33rd Report.
60.	05.01.2013	5	The Committee scrutinized the replies received from the Development and Panchayats Department in respect of implementation of recommendations/ observations made by the Committee in its 36th Report.

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61.	09.01.2013	4	The Committee decided to postpone the oral examination of the Additional Chief Secretary to Government, Haryana, Environment Department.
62.	12.01.2013	4	<p>(i) The Committee scrutinized the replies received from the Excise &amp; Taxation Department in respect of implementation recommendations/observations made by the Committee in its 39th Report: .</p> <p>(ii) The Committee decided to undertake an study tour from 5th to 14th February, 2013 to the States of Gujrat and Maharastra.</p>
63.	16.01.2013	3	The Committee resumed the scrutiny of the replies to the questionnaire framed by the Committee, on the Budget Material for the year 2011-2012 relating to Environment Department.
64.	23.01.2013	4	The Committee scrutinized the replies received from the Development and Panchayats Department in respect of implementation of recommendations/ observations made by the Committee in its 36th Report.
65.	27.01.2013	3	The Committee scrutinized the replies received from the Health Department in respect of implementation of recommendations/observations made by the Committee in its 29th Report.
66.	30.01.2013	2	No business could be transected for want of quorum.
67.	02.02.2013		<p>(i) The Committee scrutinized the replies received from the Mines &amp; Geology Department in respect of implementation of recommendations/observations made by the Committee in its 31st Report.</p> <p>(ii) The Committee decided to cancel its tour programme fixed for 5th to 14th February, 2013 to the States of Gujrat and Maharastra.</p>

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68.	06.02.2013	2	No business could be transacted for want of quorum.
69.	09.02.2013	3	The Committee resumed the scrutiny of the replies to the questionnaire framed by the Committee, on the Budget Estimates for the year 2011-2012 relating to Environment Department.
70.	13.02.2013	3	The Committee drafted its 41st Report for the year 2012-2013.
71.	18.02.2013	3	The Committee drafted and finalized the 41st Report for the year 2012-2013.
72.	26.02.2013	4	The Committee orally examined the representatives of the finance Department and Departments concerned regarding the consideration of the Supplementary Estimates for the year 2012- 2013 (Second Installment).
73.	16.03.2013	2	No business could be transacted for want of quorum.
74.	20.03.2013	3	The Committee scrutinized the replies received from the Development and Panchayats Department in respect of implementation of recommendations/ observations made by the Committee in its 36th Report.

During the period under Review the Committee on Estimates presented the following Reports to the House.

Sr. No.	By Whom presented	Date of presentation	Subject
1.	Chairperson	24.8.2012	Report of the Committee on Estimates on the Supplementary Estimates (1st Instalment) for the year 2012-13.
2.	Chairperson	26.2.2013	Report of the Committee on Estimates on the Supplementary Estimates (2nd Instalment) for the year 2012-13.
3.	Chairperson	11.3.2012	41st Report of the Committee on Estimates for the year 2012-13 of the Irrigation Department.

## Meetings held at places other than Chandigarh:—

Sr. No.	Place of Meeting	Date of Meeting
1.	Haryana Bhawan, New Delhi.	5.5.2012, 19.5.2012, 02.6.2012, 16.6.2012, 23.6.2012, 30.6.2012, 14.7.2012, 28.7.2012, 11.8.2012, 1.9.2012, 8.9.2012, 23.9.2012, 6.10.2012, 13.10.2012, 20.10.2012, 27.10.2012, 3.11.2012, 10.11.2012, 17.11.2012, 24.11.2012, 8.12.2012, 15.12.2012, 22.12.2012, 29.12.2012, 5.1.2013, 12.1.2013, 27.1.2013, 2.2.2013, 9.2.2013, 16.3.2013
2.	Srinagar (J&K)	25.09.2012
3.	Leh (J&K)	28.09.2012

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES,  
SCHEDULED TRIBES AND BACKWARD CLASSES**

The Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2012-2013 was constituted as a result of the motion passed by the Haryana Vidhan Sabha in its sitting held on 24th February, 2012 authorizing the Hon'ble Speaker to nominate the members of the Committee and also appoint the Chairperson of the Committee. Shri Anil Dhantori, MLA was appointed as a Chairperson of the Committee by the Hon'ble Speaker on 20th April, 2012.

The names of the members of the Committee and numbers of meetings attended by each of them out of the total number of 68 meetings held during the period under review are given below:—

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Anil Dhantori, MLA	48
2.	Shri Jagdish Nayar, MLA	61
3.	Shri Raj Pal Bhukhri, MLA	43
4.	Shri Jarnail Singh, MLA	55
5.	Smt. Shakuntla Khatak, MLA	56
6.	Shri Dharam Singh, MLA	39
7.	Sardar Charanjeet Singh Rori, MLA	64
8.	Shri Naseem Ahmed, MLA	60
9.	Shri Ganga Ram, MLA	60

### MEETING HELD AND BUSINESS TRANSACTED

The details showing the dates of meetings, the number of Members present and business transacted at each meeting are given below:—

Sr. No.	Date of Meeting	Members Present	Business Transacted
1	2	3	4
1.	26th April, 2012	7	(i) Welcome address to the Committee by Under Secretary. The Chairperson thanked the Hon'ble Speaker for nominating as a Chairperson of this important Committee. (ii) The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 29.04.2012.
2.	29th April, 2012	9	Discuss regarding Selection of departments.
3.	1st May, 2012	8	Discuss regarding Selection of departments.
4.	8th May, 2012	8	(i) Consideration of papers placed before the Committee. (ii) Discuss regarding Selection of departments. (iii) The Committee decided to hold its own meetings at Haryana Bhawan, New Delhi on 19.05.2012 & 25-05-2012 and at Shimla on 23-05-2012.
5.	15th May, 2012	7	Selection of departments.
6.	19th May, 2012	7	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 35th Report of the Committee concerning the Industrial Training & Vocational Education Department.
7.	22nd May, 2012	8	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in

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			respect of implementation of recommendations/observations as contained in the 35th Report of the Committee concerning the Industrial Training & Vocational Education Department.
8.	23rd May, 2012	8	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Panchayats & Development Department, regarding the general working of Panchayats & Development Department.
9.	25th May, 2012	4	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Panchayats & Development Department, regarding the general working of Panchayats & Development Department.
10.	29th May, 2012	7	<p>(i) The Committee partly scrutinized the material received from the Financial Commissioner &amp; Principal Secretary to Government, Haryana, Industrial Training &amp; Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 35th Report of the Committee concerning the Industrial Training &amp; Vocational Education Department.</p> <p>(ii) The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 09.06.2012.</p>
11.	5th June, 2012	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee partly scrutinized the material received from the Financial Commissioner &amp; Principal Secretary to Government, Haryana, Industrial Training &amp; Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 35th Report</p>



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			of the Committee concerning the Industrial Training & Vocational Education Department.
			(iii) The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 16.06.2012.
12.	9th June, 2012	9	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Revenue & Disaster Management Department in respect of implementation of recommendations/ observations as contained in the 35th Report of the Committee concerning Revenue & Disaster Management Department.
13.	12th June, 2012	9	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Revenue & Disaster Management Department in respect of implementation of recommendations/ observations as contained in the 35th Report of the Committee concerning Revenue & Disaster Management Department.
14.	16th June, 2012	8	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Revenue & Disaster Management Department in respect of implementation of recommendations/ observations as contained in the 35th Report of the Committee concerning Revenue & Disaster Management Department.
15.	19th June, 2012	7	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Revenue & Disaster Management Department in respect of implementation of recommendations/ observations as contained in the 35th Report of the Committee concerning Revenue & Disaster Management Department.

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16.	26th June, 2012	7	<p>(i) The Committee partly scrutinized the material received from the Financial Commissioner &amp; Principal Secretary to Government, Haryana, Industrial Training &amp; Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 35th Report of the Committee concerning the Industrial Training &amp; Vocational Education Department.</p> <p>(ii) The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 07.07.2012.</p> <p>(iii) The Committee decided to undertake a study tour to the State of Himachal Pradesh from 11-7-2012 to 14-7-2012.</p>
17.	3rd July, 2012	8	<p>The Committee partly scrutinized the material received from the Financial Commissioner &amp; Principal Secretary to Government, Haryana, Industrial Training &amp; Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 35th Report of the Committee concerning the Industrial Training &amp; Vocational Education Department.</p>
18.	7th July, 2012	7	<p>The Committee partly scrutinized the material received from the Financial Commissioner &amp; Principal Secretary to Government, Haryana, Industrial Training &amp; Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 35th Report of the Committee concerning the Industrial Training &amp; Vocational Education Department.</p>
19.	10th July, 2012	6	<p>The Committee partly scrutinized the material received from the Financial Commissioner &amp; Principal Secretary to Government, Haryana, Industrial Training &amp; Vocational Education Department, in respect of implementation of recommend-</p>

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			ations/observations as contained in the 35th Report of the Committee concerning the Industrial Training & Vocational Education Department
20.	12th July, 2012	8	Due to unforeseen the Committee did not hold the meeting with the sister committee of Himachal Pradesh Legislative Assembly. The Senior Officers and Protocol Officer of Shimla Legislative Assembly welcome the Committee in the Assembly.
21.	14th July, 2012	8	The Committee discussed on the point of reservation provided by the Himachal Pradesh Legislative Assembly.
22.	18th July, 2012	9	(i) Consideration of papers placed before the Committee. (ii) The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/ observations as contained in the 35th Report of the Committee concerning the Industrial Training & Vocational Education Department.
23.	24th July, 2012	6	(i) Consideration of papers placed before the Committee. (ii) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Panchayats & Development Department regarding the general working of Panchayats & Development Department. (iii) The Committee decided to hold its own meetings at Haryana Bhawan, New Delhi on 03.08.2012 & 10-8-2012.
24.	31st July, 2012	8	(i) Consideration of papers placed before the Committee.

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			(ii) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Panchayats & Development Department regarding the general working of Panchayats & Development Department.
25.	3rd August, 2012	9	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Panchayats & Development Department regarding the general working of Panchayats & Development Department.
26.	7th August, 2012	8	The Committee partly scrutinized the material received from the Managing Director, Agriculture Department regarding the general working of Agriculture Department.
27.	10th August, 2012	9	The Committee partly scrutinized the material received from the Managing Director, Agriculture Department regarding the general working of Agriculture Department.
28.	14th August, 2012	7	The Committee partly scrutinized the material received from the Managing Director, Agriculture Department regarding the general working of Agriculture Department.
29.	4th September, 2012	6	The Committee partly scrutinized the material received from the Engineer-in-Chief, Public Works (B&R) Department in respect of implementation of recommendations/observation as contained in the 35th Report of the Committee concerning Public Works (B&R) Department.
30.	11th September, 2012	9	(i) Consideration of papers placed before the Committee. (ii) The Committee partly scrutinized the material received from the Managing Director, Agriculture Department regarding the general working of Agriculture Department.

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			(iii) The Committee decided to hold its own meetings at Haryana Bhawan, New Delhi on 15.09.2012 & 22.9.2012.
31.	15th September, 2012	7	The Committee scrutinized the material received from the Managing Director, Agriculture Department regarding the general working of Agriculture Department.
32.	18th September, 2012	7	(i) The Committee partly scrutinized the material received from the Engineer-in-Chief, Public Works (B&R) Department in respect of implementation of recommendations/observations as contained in the 35th Report of the Committee concerning Public Works (B&R) Department.
			(ii) Confirmation of proceedings.
33.	22nd September, 2012	8	The Committee partly scrutinized the material received from the Engineer-in-Chief, Public Works (B&R) Department in respect of implementation of recommendations/observations as contained in the 35th Report of the Committee concerning Public Works (B&R) Department.
34.	25th September, 2012	7	The Committee scrutinized the material received from the Engineer-in-Chief, Public Works (B&R) Department in respect of implementation of recommendations/observations as contained in the 35th Report of the Committee concerning Public Works (B&R) Department.
35.	3rd October, 2012	5	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Panchayats & Development Department regarding the general working of Panchayats & Development Department.
36.	9th October, 2012	9	(i) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Panchayats &

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			Development Department regarding the general working of Panchayats & Development Department.
			(ii) The Committee decided to hold its own meetings at Haryana Bhawan, New Delhi on 20.10.2012 & 26-10-2012.
37.	17th October, 2012	7	(i) Consideration of papers placed before the Committee.  (ii) The Committee scrutinized the material received from the Director General, Higher Education, Haryana in respect of implementation of recommendations/observations as contained in the 35th Report of the Committee concerning Education Department.
38.	20th October, 2012	7	The Committee partly scrutinized the material received from the Additional Chief Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observations as contained in the 35th Report of the Committee concerning Haryana Vidyut Parsaran Nigam Limited.
39.	23rd October, 2012	7	The Committee partly scrutinized the material received from the Additional Chief Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observations as contained in the 35th Report of the Committee concerning Haryana Vidyut Parsaran Nigam Limited.
40.	26th October, 2012	6	The Committee partly scrutinized the material received from the Additional Chief Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observations as contained in the 35th Report of the Committee concerning Haryana Vidyut Parsaran Nigam Limited.
41.	30th October, 2012	5	The Committee scrutinized the material received from the Additional Chief Secretary

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			to Government, Haryana, Power Department in respect of implementation of recommendations/observations as contained in the 35th Report of the Committee concerning Haryana Vidyt Parsaran Nigam Limited.
42.	6th November, 2012	8	The Committee partly scrutinized the material received from the Additional Chief Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observations as contained in the 35th Report of the Committee concerning Haryana Power Generation Corporation Limited.
43.	12th November, 2012	5	The Committee partly scrutinized the material received from the Additional Chief Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observations as contained in the 35th Report of the Committee concerning Haryana Power Generation Corporation Limited.
44.	20th November, 2012	9	<p>(i) The Committee partly scrutinized the material received from the Additional Chief Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observations as contained in the 35th Report of the Committee concerning Haryana Power Generation Corporation Limited.</p> <p>(ii) The Committee decided to hold its own meetings at Haryana Bhawan, New Delhi on 24.11.2012 &amp; 30-11-2012.</p>
45.	24th November, 2012	6	The Committee scrutinized the material received from the Additional Chief Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observations as contained in the 35th Report of the Committee concerning Haryana Power Generation Corporation Limited.

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46.	27th November, 2012	7	The Committee partly scrutinized the material received from the Additional Chief Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observations' as contained in the 35th Report of the Committee concerning Uttar Haryana Bijli Vitran Nigam Limited.
47.	30th November, 2012	9	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Panchayats & Development Department regarding the general working of Panchayats & Development Department.
48.	4th December, 2012	9	The Committee scrutinized the material received from the Additional Chief Secretary to Government, Haryana, Power Department, in respect of implementation of recommendations/observations as contained in the 35th Report of the Committee concerning Uttar Haryana Bijli Vitran Nigam Limited.
49.	11th December, 2012	9	<p>(i) The Committee scrutinized the material received from the Financial Commissioner &amp; Principal Secretary to Government Haryana, Agriculture Department, regarding the general working of Agriculture Department.</p> <p>(ii) The Committee decided to undertake a study tour to the State of Kamataka from 7-1-2013 to 11-1-2013.</p>
50.	18th December, 2012	8	<p>(i) Oral examination of the Principal Secretary to Government, Haryana, Food &amp; Supplies Department in respect of non supply of material showing the reservations/representations of Scheduled Castes, Scheduled Tribes and Backward Classes in Food &amp; Supplies Department.</p> <p>(ii) Oral examination of the Principal Secretary to Government, Haryana, Excise &amp; Taxation Department in respect of non supply of material</p>



1	2	3	4
			<p>showing the reservations/representations of Scheduled Castes, Scheduled Tribes and Backward Classes in Excise &amp; Taxation Department.</p> <p>(iii) The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 23-12-2012.</p>
51.	23rd December, 2012	9	The Committee partly scrutinized the material received from the Principal Secretary to Government, Haryana, Excise & Taxation Department regarding the general working of Excise & Taxation Department.
52.	27th December, 2012	9	The Committee partly scrutinized the material received from the Principal Secretary to Government, Haryana, Excise & Taxation Department regarding the general working of Excise & Taxation Department.
53.	1st January, 2013	9	<p>(i) The Committee partly scrutinized the material received from the Principal Secretary to Government, Haryana, Excise &amp; Taxation Department regarding the general working of Excise &amp; Taxation Department.</p> <p>(ii) The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 5-1-2013.</p> <p>(iii) The Committee reconsidered its tour programme to the State of Karnataka from 7-1-2013 to 11-1-2013 and due to fogs the Committee decided to reschedule the study tour programme from 14th to 18th January, 2013 to the same State.</p>
54.	5th January, 2013	7	The Committee partly scrutinized the material received from the Principal Secretary to Government, Haryana, Excise & Taxation Department regarding the general working of Excise & Taxation Department.

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55.	8th January, 2013	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee partly scrutinized the material received from the Principal Secretary to Government, Haryana, Excise &amp; Taxation Department regarding the general working of Excise &amp; Taxation Department.</p>
56.	14th January, 2013	5	<p>The Committee partly scrutinized the material received from the Additional Chief Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observations as contained in the 35th Report of the Committee concerning Dhakshin Haryana Bijli Vitran Nigam Limited.</p>
57.	15th January, 2013	3	<p>Meeting with the officers of Social Welfare Department, Karnataka State Government and Karnataka Legislative Assembly.</p>
58.	16th January, 2013	3	<p>The Committee reviewed the discussion held with the officers of Social Welfare Department of Karnataka State Government.</p>
59.	19th January, 2013	7	<p>The Committee reviewed the discussion held with the officers of the Backward Classes Welfare Department of Karnataka State Government.</p>
60.	22nd January, 2013	3	<p>The Committee scrutinized the material received from the Principal Secretary to Government, Haryana, Excise &amp; Taxation Department regarding the general working of Excise &amp; Taxation Department.</p>
61.	29th January, 2013	5	<p>The Committee partly scrutinized the material received from the Additional Chief Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observation as contained in the 35th Report of the Committee concerning Dhakshin Haryana Bijli Vitran Nigam Limited.</p>
62.	5th February, 2013	6	<p>The Committee scrutinized the material received from the Additional Chief Secretary</p>

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			to Government, Haryana, Power Department in respect of implementation of recommendations/observations as contained in the 35th Report of the Committee concerning Dhakshin Haryana Bijli Vitran Nigam Limited.
63.	12th February, 2013	8	(i) Drafting of Report. (ii) Confirmation of proceedings.
64.	18th February, 2013	7	(i) Consideration of papers placed before the Committee. (ii) Finalization of 36th Report of the Committee.
65.	16th March, 2013	6	The Committee partly scrutinized the material received from the Principal Secretary to Government, Haryana, Food & Supplies Department regarding the general working of Food & Supplies Department.
66.	19th March, 2013	7	The Committee partly scrutinized the material received from the Principal Secretary to Government, Haryana, Food & Supplies Department regarding the general working of Food & Supplies Department.
67.	24th March, 2013	6	The Committee partly scrutinized the material received from the Principal Secretary to Government, Haryana, Food & Supplies Department regarding the general working of Food & Supplies Department.
68.	26th March, 2013	7	The Committee scrutinized the material received from the Principal Secretary to Government, Haryana, Food & Supplies Department regarding the general working of Food & Supplies Department.

### Report Presented

The Committee presented the Thirty Sixth Report of the Committee for the year 2012-2013 to the House on 11th March, 2013.

### Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

### COMMITTEE ON GOVERNMENT ASSURANCES

The Committee on Government Assurances for the year 2012-13 consisting of Nine Members was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on 20th April, 2012 vide Notification No. 1-CGA/2012-13/22, dated 24th April, 2012.

Shri Rampal Majra, MLA, a member of the Committee, was appointed as Chairperson of the Committee.

The Committee held 86 meetings during the period under review.

The name of the members and number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of the Members	Number of meetings attended
1.	Shri Ram Pal Majra, MLA	84
2.	Shri Jagbir Singh Malik, MLA	27
3.	Shri Ram Niwas Ghorela, MLA	79
4.	Shri Naresh Selwal, MLA	60
5.	Shri Raghubir Singh Tewatia, MLA	67
6.	Shri Raj Pal Bhukhri, MLA	74
7.	Shri Subhash Chaudhary, MLA	47
8.	Smt. Saroj Mor, MLA	86
9.	Shri Krishan Lal Kamboj, MLA	76
<b>SPECIAL INVITEES</b>		
*1.	Smt Shakuntla Khatak, MLA	68
*2.	Shri Ganga Ram, MLA	67
*3.	Shri Mamu Ram, MLA	75
**4.	Shri Sri Krishan Hooda, MLA	32

\* Smt. Shakuntla Khatak, MLA, Shri Ganga Ram, MLA and Shri Mamu Ram, MLA were nominated by the Hon'ble Speaker as Special Invitee of the Committee on 3rd May, 2012 for the remaining period of the year 2012-13.

\*\* Shri Sri Krishan Hooda, MLA was nominated by the Hon'ble Speaker as Special Invitee of the Committee on 9th May, 2012 for the remaining period of the year 2012-13.

### Meetings held and Business Transacted

The details showing the dates of meetings held, the number of Members present and business transacted at each meeting are given below:-

Sr. No.	Date of Meeting	Number of Members Including Special Invitees Present	Business Transacted
1	2	3	4
1.	26th April, 2012	7	(i) Discussion regarding the scope and functions of the Committee.  (ii) Letter received from Dr. Ashok Kashyap, MLA. Regarding Assurances No. 109 was brought to the notice of the Hon'ble Chairperson, who desired that matter will be taken with the concerned Department in due course of time.
2.	1st May, 2012	6	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of August, 2011.
3.	5th May, 2012 (New Delhi)	10	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of August, 2011.
4.	8th May, 2012	12	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of August, 2011.
5.	11th May, 2012 (New Delhi)	10	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of August, 2011.
6.	14th May, 2012	13	Scrutiny of the replies received from the Transport Department in regard to the implementation of the outstanding Assurances as contained in the 41st Report of the Committee.
7.	18th May, 2012 (New Delhi)	7	The Committee reviewed the outstanding Assurances as contained in the 41st Report of

1	2	3	4
			the Committee relating to Town and Country Planning Department.
8.	21st May, 2012	9	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Industrial Training & Vocational Education Department.
9.	25th May, 2012 (Pinjore)	11	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Power Department.
10.	28th May, 2012	12	Scrutiny of the replies received from the Irrigation Department in regard to the implementation of the outstanding Assurances as contained in the 41st Report of the Committee.
11.	1st June, 2012 (New Delhi)	10	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Vigilance Department.
12.	5th June, 2012	10	Scrutiny of the replies received from the Women and Child Development Department in regard to the implementation of the outstanding Assurances as contained in the 41st Report of the Committee.
13.	8th June, 2012 (New Delhi)	4	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Sports and Youth Affairs Department.
14.	11th June, 2012	11	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to P.W.D.(B.&R) Department.
15.	15th June, 2012 (New Delhi)	10	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Food and Supplies Department.
16.	18th June, 2012	12	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to General Administration Department.
17.	22nd June, 2012 (New Delhi)	7	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Finance Department.

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18.	25th June, 2012	7	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Power Department.
19.	29th June, 2012 (New Delhi)	8	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Environment Department.
20.	2nd July, 2012	9	Scrutiny of the replies received from the Industrial Training and Housing Departments in regard to the implementation of the outstanding Assurances as contained in the 41st Report of the Committee
21.	6th July, 2012 (New Delhi)	11	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Urban Local Bodies Department.
22.	9th July, 2012	12	Scrutiny of the replies received from the Town and Country Planning Department in regard to the implementation of the outstanding Assurances as contained in the 41st Report of the Committee.
23.	13th July, 2012 (New Delhi)	10	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Health Department.
24.	18th July, 2012	10	Scrutiny of the replies received from the Technical Education and Development and Panchayats Departments in regard to the implementation of the outstanding Assurances as contained in the 41st Report of the Committee.
25.	20th July, 2012 (New Delhi)	13	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Excise and Taxation Department.
26.	23rd July, 2012	11	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Revenue and Disaster Management Department.
27.	27th July, 2012 (New Delhi)	11	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Welfare of

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			Scheduled Castes and Backward Classes Department.
28.	30th July, 2012	12	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Irrigation Department.
29.	3rd August, 2012 (New Delhi)	10	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Transport Department.
30.	6th August, 2012	12	Scrutiny of the replies received from the Development and Panchayats Department in regard to the implementation of the outstanding Assurances as contained in the 41st Report of the Committee.
31.	11th August, 2012 (New Delhi)	12	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Public Health Engineering Department.
32.	13th August, 2012	13	Scrutiny of the replies received from the Revenue and Disaster Management Department in regard to the implementation of the outstanding Assurances as contained in the 41st Report of the Committee.
33.	17th August, 2012 (New Delhi)	9	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Civil Aviation Department.
34.	31st August, 2012 (New Delhi)	9	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Mines & Geology Department.
35.	3rd September, 2012	9	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Education Department.
36.	8th September, 2012 (New Delhi)	10	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Forest Department.
37.	10th September, 2012	12	Scrutiny of the replies received from the Transport Department in regard to the



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			implementation of the outstanding Assurances as contained in the 41st Report of the Committee.
38.	15th September, 2012 (New Delhi)	10	Confirmation of Proceedings.
39.	17th September, 2012	10	Scrutiny of the replies received from the Women and Child Development Department and Industrial Training Departments in regard to the implementation of the outstanding Assurances as contained in the 41st Report of the Committee.
40.	21st September, 2012 (New Delhi)	9	Confirmation of Proceedings.
41.	24th September, 2012	10	Scrutiny of the replies received from the Personnel Department in regard to the implementation of the outstanding Assurances as contained in the 41st Report of the Committee
42.	28th September, 2012 (New Delhi)	9	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Administration of Justice Department.
43.	1st October, 2012	11	The Committee orally examined the representatives of P.W.(B&R)Department in regard to the implementation of outstanding Assurances as contained in the 41st report of the Committee.
44.	6th October, 2012 (New Delhi)	9	Scrutiny of the replies received from the Tourism and Agriculture Departments in regard to the implementation of the outstanding Assurances as contained in the 41st Report of the Committee
45.	8th October, 2012	11	The Committee orally examined the representatives of Power Department in regard to the implementation of outstanding Assurances as contained in the 41st report of the Committee.
46.	12th October, 2012 (New Delhi)	8	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February/March, 2012.

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47.	15th October, 2012	9	The Committee orally examined the representatives of Public Health Engineering Department in regard to the implementation of outstanding Assurances as contained in the 41st report of the Committee.
48.	19th October, 2012 (New Delhi)	8	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February/March, 2012.
49.	22nd October, 2012	12	(i) Letter No. GMF/2012/8360-61 dated 19.10.2012 received from the General Manager (Finance), Haryana Agro Industries Corporation Limited Panchkula expressing the inability of Principal Secretary to Government, Haryana, Agriculture Department to attend the oral examination fixed for 22.10.2012 was placed before the Committee. The Committee acceded to his request.  (ii) The Committee scrutinized the replies received from the Transport Department and decided to orally examine the Department in one of its subsequent meetings.
50.	26th October, 2012 (New Delhi)	8	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February/March, 2012.
51.	30th October, 2012	8	The Committee orally examined the representatives of Home Department in regard to the implementation of outstanding Assurances as contained in the 41st report of the Committee.
52.	2nd November, 2012 (New Delhi)	10	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February/March, 2012.
53.	5th November, 2012	12	The Committee orally examined the representatives of Transport Department in regard to the implementation of outstanding Assurances as contained in the 41st report of the Committee.
54.	9th November, 2012 (New Delhi)	9	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House

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			during the Session held in the month of February/March, 2012.
55.	12th November, 2012	10	<p>(i) D.O. letter alongwith draft audit para received from the Principal Accountant General (Audit) Haryana regarding avoidable expenditure on holding of meetings of various Committees of Haryana Vidhan Sabha outside the State was placed before the Committee. The Committee have decided that in future the meetings of the Committee outside the state will be held as per decision taken in the meeting held on 13.6.2012 under the Chairmanship of the Hon'ble Speaker. Therefore, the Principal Accountant General (Audit) Haryana be informed accordingly.</p> <p>(ii) Scrutiny of the replies received from the Transport Department in regard to the implementation of the outstanding Assurances as contained in the 41st report of the Committee</p>
56.	16th November, 2012 (New Delhi)	8	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February/March, 2012.
57.	19th November, 2012	11	The Committee orally examined the representatives of Education Department in regard to the implementation of outstanding Assurances as contained in the 41st report of the Committee.
58.	23rd November, 2012 (New Delhi)	10	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February /March, 2012.
59.	26th November, 2012	9	The Committee orally examined the representatives of Health Department in regard to the implementation of outstanding Assurances as contained in the 41st report of the Committee.
60.	30th November, 2012 (New Delhi)	10	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February/March, 2012.

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61.	3rd December, 2012	13	<p>(i) Letter No. 4345-ACST-2012Spl, Dated 30.11.2012 received from the Additional Chief Secretary to Government Haryana, Transport and Civil Aviation Department requesting for the postponement of oral examination fixed for 3.12.2012 was placed before the Committee and the Committee acceded to the request and decided to orally examine the departmental representatives in one of its subsequent meetings.</p> <p>(ii) Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February/March, 2012.</p>
62.	7th December, 2012 (New Delhi)	10	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February/March, 2012.
63.	10th December, 2012	11	The Committee orally examined the representatives of Urban Local Bodies Department in regard to the implementation of outstanding Assurances as contained in the 41st report of the Committee.
64.	14th December, 2012 (New Delhi)	11	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February/March, 2012.
65.	17th December, 2012	9	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February/March, 2012.
66.	21st December, 2012 (New Delhi)	9	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February/March, 2012.
67.	24th December, 2012	8	The Committee orally examined the representatives of Agriculture Department in regard to the implementation of outstanding Assurances as contained in the 41st report of the Committee.

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68.	28th December, 2012 (New Delhi)	10	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February/March, 2012.
69.	31st December, 2012	10	The Committee orally examined the representatives of Irrigation Department in regard to the implementation of outstanding Assurances as contained in the 41st report of the Committee.
70.	4th January, 2013 (New Delhi)	10	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February/March, 2012.
71.	7th January, 2013	10	The Committee orally examined the representatives of General Administration Department in regard to the implementation of outstanding Assurances as contained in the 41st report of the Committee.
72.	11th January, 2013 (New Delhi)	8	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February/March, 2012.
73.	14th January, 2013	10	The Committee orally examined the representatives of Transport Department in regard to the implementation of outstanding Assurances as contained in the 41st report of the Committee.
74.	19th January, 2013 (New Delhi)	10	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February/March, 2012.
75.	21st January, 2013	9	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February/March, 2012.
76.	25th January, 2013 (New Delhi)	10	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February/March, 2012.
77.	28th January, 2013	9	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February/March, 2012.

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78.	1st February, 2013 (New Delhi)	11	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February/March, 2012.
79.	5th February, 2013	11	(i) Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February/March, 2012.  (ii) Confirmation of Proceedings.
80.	8th February, 2013 (New Delhi)	9	The Committee partially drafted its 42nd report.
81.	11th February, 2013	11	The Committee partially drafted its 42nd report.
82.	16th February, 2013 (New Delhi)	8	(i) Confirmation of Proceedings.  (ii) The Committee drafted and finalized its 42nd report for the year 2012- 2013.  (iii) The Committee authorized the Chairperson to present its 42nd report to the House.
83.	18th March, 2013	8	The Committee reviewed the outstanding Assurances as contained in the 42nd Report of the Committee relating to General Administration Department.
84.	22nd March, 2013 (New Delhi)	8	The Committee reviewed the outstanding Assurances as contained in the 42nd report of the Committee relating to Home Department.
85.	25th March, 2013	8	The Committee reviewed the outstanding Assurances as contained in the 42nd report of the Committee relating to Vigilance Department.
86.	29th March, 2013 (New Delhi)	8	(i) The Committee reviewed the outstanding Assurances as contained in the 42nd report of the Committee relating to Agriculture Department.  (ii) Confirmation of Proceedings.

The details of the meetings held at places outside Chandigarh are as under:—

Sr. No.	Date	Place
1	2	3
1.	5th May, 2012	Haryana Bhawan, New Delhi
2	11th May, 2012	Haryana Bhawan, New Delhi
3	18th May, 2012	Haryana Bhawan, New Delhi
4	25th May, 2012	Pinjore
5	1st June, 2012	Haryana Bhawan, New Delhi
6	8th June, 2012	Haryana Bhawan, New Delhi
7	15th June, 2012	Haryana Bhawan, New Delhi
8	22nd June, 2012	Haryana Bhawan, New Delhi
9	29th June, 2012	Haryana Bhawan, New Delhi
10	6th July, 2012	Haryana Bhawan, New Delhi
11	13th July, 2012	Haryana Bhawan, New Delhi
12	20th July, 2012	Haryana Bhawan, New Delhi
13	27th July, 2012	Haryana Bhawan, New Delhi
14	3rd August, 2012	Haryana Bhawan, New Delhi
15	11th August, 2012	Haryana Bhawan, New Delhi
16	17th August, 2012	Haryana Bhawan, New Delhi
17	31st August, 2012	Haryana Bhawan, New Delhi
18	8th September, 2012	Haryana Bhawan, New Delhi
19	15th September, 2012	Haryana Bhawan, New Delhi
20	21st September, 2012	Haryana Bhawan, New Delhi
21	28th September, 2012	Haryana Bhawan, New Delhi
22	6th October, 2012	Haryana Bhawan, New Delhi
23	12th October, 2012	Haryana Bhawan, New Delhi
24	19th October, 2012	Haryana Bhawan, New Delhi
25	26th October, 2012	Haryana Bhawan, New Delhi
26	2nd November, 2012	Haryana Bhawan, New Delhi
27	9th November, 2012	Haryana Bhawan, New Delhi
28	16th November, 2012	Haryana Bhawan, New Delhi

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29	23rd November, 2012	Haryana Bhawan, New Delhi
30	30th November, 2012	Haryana Bhawan, New Delhi
31	7th December, 2012	Haryana Bhawan, New Delhi
32	14th December, 2012	Haryana Bhawan, New Delhi
33	21st December, 2012	Haryana Bhawan, New Delhi
34	28th December, 2012	Haryana Bhawan, New Delhi
35	4th January, 2013	Haryana Bhawan, New Delhi
36	11th January, 2013	Haryana Bhawan, New Delhi
37	19th January, 2013	Haryana Bhawan, New Delhi
38	25th January, 2013	Haryana Bhawan, New Delhi
39	1st February, 2013	Haryana Bhawan, New Delhi
40	8th February, 2013	Haryana Bhawan, New Delhi
41	16th February, 2013	Haryana Bhawan, New Delhi
42	22nd March, 2013	Haryana Bhawan, New Delhi
43	29th March, 2013	Haryana Bhawan, New Delhi

### **Report Presented**

The Committee presented its 42nd Report for the year 2012-13 to the House on 11th March, 2013.

### **Proceedings**

A record of proceedings of meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.



## COMMITTEE ON SUBORDINATE LEGISLATION

The Committee consisting of 8 Members of the Haryana Vidhan Sabha (including the Advocate General) was nominated by the Hon'ble Speaker on the 24th April, 2012 and was notified in the Official Gazette *vide* Notification No. HVS/SLC/1/2012-13/ 25, dated 24th April, 2012.

Shri Jagbir Singh Malik, MLA was appointed as the Chairperson of the Committee by the Hon'ble Speaker.

The Committee held 89 meetings during the period under Review.

The names of Members/Special Invitees and number of meetings attended by each of them are shown in the following Table:-

Sr. No.	Name of the Members	Number of meetings Attended
1.	Shri Jagbir Singh Malik, MLA	Chairperson 87
2.	Shri Om Parkash Jain, M.L.A.	Member 75
3.	Shri Sri Krishan Hooda, M.L.A.	Member 80
*4.	Shri Devender Kumar Bansal, M.L.A.	Member 01
5.	Smt. Renuka Bishnoi	Member NIL
6.	Shri Rameshwar Dayal Rajoria, M.L.A.	Member 75
7.	Shri Ghanshyam Saraf, M.L.A.	Member 81
8.	Advocate General	Member NIL

### Special Invitees

**1.	Shri Jai Tirath, M.L.A.	19
**2.	Shri Subhash Chaudhary, M.L.A.	67
**3.	Shri Rajbir Singh Barara, M.L.A.	85

\* Resignation from the membership of the Committee was accepted by the Hon'ble Speaker with effect from 30th June, 2012 *vide* Notification No. HVS-SLC-1/2012-2013/42, dated the 30th June, 2012.

\*\* Nominated as Special Invitees of the Committee with effect from 3rd May, 2012 for the remaining period of the year 2012-2013 *vide* Notification No. HVS-SLC-1/2012-2013/33, dated the 3rd May, 2012.

### Rules Scrutinized

The Committee scrutinized the following Rules:—

1. The Haryana Air (prevention and Control of Pollution) Rules, 1983 framed under the Air (Prevention and Control of Pollution) Act, 1981.
2. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.

**Meetings held and Business transacted.**

The date of meetings, the number of Members present and the Business transacted at each meeting are given below:—

Sr. No.	Date of Meeting	Number of Members/ Special Invitees Present	Business Transacted
1	2	3	4
1.	27.4.2012	5	1. Welcome Address. 2. The Committee decided to hold its next meeting at Haryana Bhawan, New Delhi on 4th May, 2012.
2.	2.5.2012	5	1. Paper placed before the Committee. 2. Selection of Rules for Scrutiny.
3.	4.5.2012 (New Delhi)	8	Study of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
4.	7.5.2012	8	1. Study of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963. 2. The Committee decided to hold its next meeting at Haryana Bhawan, New Delhi on 11th May, 2012.
5.	11.5.2012 (New Delhi)	7	Study of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
6.	14.5.2012	7	1. Study of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963. 2. The Committee decided to hold its next meeting at Haryana Bhawan, New Delhi on 18th May, 2012.
7.	18.5.2012 (New Delhi)	7	Scrutiny of the Punjab Scheduled Roads and Controlled Areas, Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.

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8.	22.5.2012	8	<ol style="list-style-type: none"> <li>1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.</li> <li>2. The Committee decided to hold its next meeting at Haryana Bhawan, New Delhi on 25th May, 2012.</li> </ol>
9.	25.5.2012 (New Delhi)	4	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
10.	29.5.2012	6	<ol style="list-style-type: none"> <li>1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.</li> <li>2. Selection of Rules for Scrutiny.</li> <li>3. The Committee decided to hold its next meeting at Haryana Bhawan, New Delhi on 1st June, 2012.</li> </ol>
11.	1.6.2012 (New Delhi)	5	Study of the Air (Prevention and Control of Pollution) Act, 1981.
12.	5.6.2012	7	<ol style="list-style-type: none"> <li>1. Study of the Air (Prevention and Control of Pollution) Act, 1981.</li> <li>2. Scrutiny of the Haryana Air (Prevention and Control of Pollution) Rules, 1983 framed under the Air (Prevention and Control of Pollution) Act, 1981.</li> <li>3. The Committee decided to hold its next meeting at Haryana Bhawan, New Delhi on 8th June, 2012.</li> </ol>
13.	8.6.2012 (New Delhi)	4	Study of the Air (Prevention and Control of Pollution) Act, 1981.
14.	12.6.2012	8	1. Study of the Air (Prevention and Control of Pollution) Act, 1981.

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			2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 15th June, 2012.
15.	15.6.2012 (New Delhi)	6	Study of the Air (Prevention and Control of Pollution) Act, 1981.
16.	19.6.2012	8	1. Study of the Air (Prevention and Control of Pollution) Act, 1981. 2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 22nd June, 2012.
17.	22.6.2012 (New Delhi)	6	Scrutiny of the Haryana Air (Prevention and Control of Pollution) Rules, 1983 framed under the Air (Prevention and Control of Pollution) Act, 1981.
18.	26.6.2012	7	1. Resumption of scrutiny of the Haryana Air (Prevention and Control of Pollution) Rules, 1983 framed under the Air (Prevention and Control of Pollution) Act, 1981. 2. The Committee decided to hold its own meeting at Yadvendra Garden, Pinjore on 29th June, 2012.
19.	29.6.2012 Yadvendra Garden (Pinjore)	7	Resumption of scrutiny of the Haryana Air (Prevention and Control of Pollution) Rules, 1983 framed under the Air (Prevention and Control of Pollution) Act, 1981.
20.	3.7.2012	7	1. Resumption of scrutiny of the Haryana Air (Prevention and Control of Pollution) Rules, 1983 framed under the Air (Prevention and Control of Pollution) Act, 1981. 2. The Committee decided to hold its own meetings at Haryana Bhawan, New Delhi on 6th July, 2012 and Tikkar Taal (Morni Hills) on 14th July, 2012 respectively.
21.	6.7.2012 (New Delhi)	6	Resumption of scrutiny of the Haryana Air (Prevention and Control of Pollution) Rules, 1983 framed under the Air (Prevention and Control of Pollution) Act, 1981.
22.	10.7.2012	8	1. Paper placed before the Committee.

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			2. Resumption of scrutiny of the Haryana Air (Prevention and Control of Pollution) Rules, 1983 framed under the Air (Prevention and Control of Pollution) Act, 1981.
23.	14.7.2012 Tikkar Taal (Morni Hills)	7	Resumption of scrutiny of the Haryana Air (Prevention and Control of Pollution) Rules, 1983 framed under the Air (Prevention and Control of Pollution) Act, 1981.
24.	19.7.2012	8	Resumption of scrutiny of the Haryana Air (Prevention and Control of Pollution) Rules, 1983 framed under the Air (Prevention and Control of Pollution) Act, 1981.
25.	24.7.2012	7	1. Paper placed before the Committee. 2. Resumption of scrutiny of the Haryana Air (Prevention and Control of Pollution) Rules, 1983 framed under the Air (Prevention and Control of Pollution) Act, 1981. 3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 27th July, 2012.
26.	27.7.2012 (New Delhi)	7	Resumption of scrutiny of the Haryana Air (Prevention and Control of Pollution) Rules, 1983 framed under the Air (Prevention and Control of Pollution) Act, 1981.
27.	31.7.2012	7	1. Resumption of scrutiny of the Haryana Air (prevention and Control of Pollution) Rules, 1983 framed under the Air (Prevention and Control of Pollution) Act, 1981. 2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 3rd August, 2012.
28.	3.8.2012 (New Delhi)	7	Resumption of scrutiny of the Haryana Air (prevention and Control of Pollution) Rules, 1983 framed under the Air (Prevention and Control of Pollution) Act, 1981.
29.	7.8.2012	6	1. Paper placed before the Committee. 2. Resumption of scrutiny of the Haryana Air (Prevention and Control of Pollution)

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			Rules, 1983 framed under the Air (Prevention and Control of Pollution) Act, 1981.
			3. The Committee decided to hold its own meeting at P.W.D Rest House, Sirsa on 9th August, 2013.
30.	9.8.2012 (Sirsa)	5	Watching of the implementation of the observations/recommendations made by the Committee in respect of the Punjab Ayurvedic and Unani Practitioner's (General) Rules, 1964 framed under the Punjab Ayurvedic and Unani Practitioner's Act, 1963 as contained in its 35th—40th Reports.
31.	14.8.2012	6	<ol style="list-style-type: none"> <li>1. Watching of the implementation of the observations/recommendations made by the Committee in respect of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948 as contained in its 36th—40th Reports.</li> <li>2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 17th August, 2012.</li> </ol>
32.	17.8.2012 (New Delhi)	4	<ol style="list-style-type: none"> <li>1. Paper placed before the Committee.</li> <li>2. Watching of the implementation of the observations/recommendations made by the Committee in respect of the Haryana Municipal (Tax on Buildings and Land) Rules, 1987 framed under the Haryana Municipal Act, 1973 as contained in its 38th—40th Reports.</li> </ol>
33.	1.9.2012 (New Delhi)	7	Resumption of study of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
34.	4.9.2012	7	<ol style="list-style-type: none"> <li>1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.</li> </ol>

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			2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 7th September, 2012.
35.	7.9.2012 (New Delhi)	7	Resumption of study of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
36.	11.9.2012	7	1. Scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963. 2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 14th September, 2012.
37.	14.9.2012 (New Delhi)	7	1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963. 2. The Committee decided to undertake a study tour to the State of Gujarat and Union Territory of Daman and Diu w.e.f. 7th October, 2012 to 15th October, 2012.
38.	19.9.2012	7	1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas, Restriction of Unregulated Development Act, 1963. 2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 22nd September, 2012.
39.	22.9.2012 (New Delhi)	7	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.

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40.	25.9.2012	7	<ol style="list-style-type: none"> <li>1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.</li> <li>2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 28th September, 2012.</li> </ol>
41.	28.9.2012 (New Delhi)	7	<p>Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.</p>
42.	3.10.2012	6	<ol style="list-style-type: none"> <li>1. Paper placed before the Committee.</li> <li>2. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.</li> </ol>
43.	7.10.2012 (New Delhi)	5	<p>Letter dated 6-11-2012 received from the Secretary Gujarat Legislature Secretariat inform that Code of Conduct has been implemented due to announcement made by the Election Commission for State Legislative Assembly Election. He further, requested that the State of Gujarat may not be included in itinerary of Study tour of the Committee. So, the Committee decided to cancel its study tour programme to the State of Gujarat.</p>
44.	9.10.2012	6	<ol style="list-style-type: none"> <li>1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.</li> </ol>



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			2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 12th October, 2012.
45.	12.10.2012 (New Delhi)	6	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
46.	15.10.2012	6	<ol style="list-style-type: none"> <li>1. Confirmation of Proceedings.</li> <li>2. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.</li> <li>3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 19th October, 2012.</li> </ol>
47.	19.10.2012 (New Delhi)	5	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
48.	23.10.2013	7	<ol style="list-style-type: none"> <li>1. Paper placed before the Committee.</li> <li>2. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.</li> <li>3. The Committee decided to hold its own meeting at Tikkar Taal (Morni Hills) on 26th October, 2012.</li> </ol>
49.	26.10.2012 Tikkar Taal (Morni Hills)	6	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab

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			Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
50.	31.10.2012	7	<ol style="list-style-type: none"> <li>1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.</li> <li>2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 2nd November, 2012.</li> </ol>
51.	2.11.2012 (New Delhi)	7	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
52.	6.11.2012	7	<ol style="list-style-type: none"> <li>1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.</li> <li>2. The Committee decided to hold its own meetings at Tikkar Taal (Morni Hills) and P.W.D. Rest House, Sirsa on 9th and 16th November, 2012 respectively.</li> </ol>
53.	9.11.2012 Tikkar Taal (Morni Hills)	7	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
54.	16.11.2012 (Sirsa)	7	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab

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			Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
55.	20.11.2012	6	<ol style="list-style-type: none"> <li>1. Papers placed before the Committee.</li> <li>2. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.</li> <li>3. The Committee decided to hold its own meeting at Tikkar Taal (Morni Hills) on 23rd November, 2012.</li> <li>4. The Committee decided to undertake its study tour to the State of Maharashtra Legislative Assembly w.e.f. 17th December, 2012 to 23rd December, 2012.</li> </ol>
56.	23.11.2012 Tikkar Taal (Morni Hills)	6	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
57.	27.11.2012	7	<ol style="list-style-type: none"> <li>1. Watching of implementation of the observations/recommendations and the Committee observed that at this stage a reminder may be issued to the concerned Departments to implement the observations/recommendations made by the Committee.</li> <li>2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 30th November, 2012.</li> </ol>
58.	30.11.2012 (New Delhi)	7	Watching of implementation of the observations/recommendations and the Committee observes that several set of Rules were examined by the previous Committee in its 40th Report.

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59.	4.12.2012	7	<ol style="list-style-type: none"> <li>1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.</li> <li>2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 7th December, 2012.</li> <li>3. The Committee decided to cancel a study tour programme of the Committee due to winter Session of the Maharashtra Legislative Assembly. The Committee further revised the tour programme of the Committee to the State of Karnataka w.e.f. 16-12-2012 to 22-12-2012.</li> </ol>
60.	7.12.2012 (New Delhi)	7	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
61	11.12.2012	6	<ol style="list-style-type: none"> <li>1. Papers placed before the Committee.</li> <li>2. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.</li> </ol>
62.	15.12.2012 (New Delhi)	7	The Committee framed the questionnaire to be discussed during the meeting with the Sister Committee of Karnataka Legislative Assembly on 17-12-2012.
63.	17.12.2012 Bangalore (Karnataka)	5	<ol style="list-style-type: none"> <li>1. The Committee discussed the matter on common interests with Secretary and other concerned Officers/official of the Committee on Subordinate Legislation of Karnataka Legislative Assembly.</li> </ol>

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			2. Due to minor Change in the Study tour programme. The meeting of the Committee on Subordinate Legislation with the Sister Committee of Karnataka Legislative Assembly was fixed for 18th December, 2012 but due to inability shown by the Karnataka Legislative Assembly and the meeting with the Sister Committee was held on 17th December, 2012. The Committee decided to hold own change the meeting at Bellary on 19th December, 2012 and at Mysore on 21st December, 2012.
64.	19.12.2012 Bellary (Karnataka)	5	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
65.	21.12.2012 Mysore (Karnataka)	5	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
66.	23.12.2012 (New Delhi)	7	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
67.	27.12.2012	7	Papers placed before the Committee.
68.	31.12.2012	4	1. Resumption of scrutiny of the Purtiab Scheduled Roads and Controlled Arcas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.

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			2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 4th January, 2013.
69.	4.01.2013 (New Delhi)	6	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
70.	8.01.2013	8	<p>1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.</p> <p>2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 11th January, 2013.</p>
71.	11.01.2013 (New Delhi)	7	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
72.	15.01.2013	7	<p>1. Paper placed before the Committee.</p> <p>2. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.</p> <p>3. The Committee decided to hold its own meeting at P.W.D. Rest House, Sirsa on 18th January, 2013.</p>
73.	18.01.2013 (Sirsa)	7	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development

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			Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
74.	22.01.2013	3	<ol style="list-style-type: none"> <li>1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.</li> <li>2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 25th January, 2013.</li> </ol>
75.	25.01.2013 (New Delhi)	6	The Committee went through copy of the Notification in respect of the Punjab Village Common Lands (Regulation) Rules, 1964 framed under the Punjab Village Common Lands (Regulation) Act, 1961.
76.	29.01.2013	6	<ol style="list-style-type: none"> <li>1. Papers placed before the Committee.</li> <li>2. (i) Oral examination of the Principal Secretary to Government, Haryana, Health and Ayush Department regarding Non-implementation of the observations/recommendations of the Committee made in respect of the Punjab Ayurvedic and Unani Practitioner's (General) Rules, 1964 framed under the Punjab Ayurvedic and Unani Practitioner's Act, 1963.</li> <li>(ii) Oral examination of the Additional Chief Secretary to Government, Haryana, Revenue and Disaster Management Department regarding Non-implementation of the observations/recommendations of the Committee made in respect of the Haryana Regulation of Property Dealers and Consultants Rules, 2009.</li> <li>3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 1st February, 2013.</li> </ol>

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77.	1.02.2013 (New Delhi)	6	Watching of implementation of observations/ recommendations made in respect of the Haryana Public Distribution System (Licensing and Control) Order, 2009, as contained in its 40th Report.
78.	5.02.2013	6	<ol style="list-style-type: none"> <li>1. Papers placed before the Committee.</li> <li>2. (i) Oral examination of the Principal Secretary to Government, Haryana, Food and Supplies Department regarding Non-implementation of the observations/recommendations of the Committee made in respect of the Haryana Public Distribution System (Licensing and Control) Order, 2009.</li> <li>(ii) Oral examination of the Principal Secretary to Government, Haryana, Environment Department regarding Non-implementation of the observations/recommendations of the Committee made in respect of the Haryana Air (Prevention and Control of Pollution) Rules, 1983 framed under the Air (Prevention and Control of Pollution) Act, 1981.</li> <li>(iii) Oral examination of the Principal Secretary to Government, Haryana, Town &amp; Country Planning Department regarding Non-implementation of the observations/recommendations of the Committee made in respect of the Punjab Scheduled Roads and Controlled Areas Restriction of unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of unregulated Development Act, 1963.</li> </ol>
79.	8.02.2013 (New Delhi)	6	<ol style="list-style-type: none"> <li>3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 8th February, 2013.</li> <li>1. Paper placed before the Committee.</li> <li>2. The Committee drafted its 41st Report for the year 2012-2013.</li> </ol>



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80.	12.02.2013	7	<ol style="list-style-type: none"> <li>1. Confirmation of Proceedings.</li> <li>2. The Committee partly drafted its 41st Report for the year 2012-2013.</li> <li>3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 14th February, 2013.</li> </ol>
81.	14.02.2013 (New Delhi)	7	The Committee partly drafted its 41st Report for the year 2012-2013.
82.	18.02.2013	6	<ol style="list-style-type: none"> <li>1. Paper placed before the Committee.</li> <li>2. The Committee drafted and finalized the 41st Report of the Committee for the year 2012-2013.</li> <li>3. The Committee decided to undertake a study tour to the State of Gujarat and Diu (U.T.) w.e.f. 15.3.2013 to 25.3.2013.</li> </ol>
83.	15.03.2013 (New Delhi)	6	The Committee observed that the implementation of observations/recommendations made in its Reports up to 35th Report except the recommendations on rules namely Punjab Ayurvedic Unani Practitioners (General) Rules, 1964 framed under the Punjab Ayurvedic Unani Practitioners Act, 1963 have been implemented by the Government/Departments.
84.	18.03.2013 Ahemdabad (Gujarat)	6	The Protocol Officer and Section Officer of the Gujarat Legislature Secretariat informed that due to Session, it was not possible to hold the meeting with the Sister Committee on 18.3.2013.
85.	20.03.2013 Dawarka (Guajrat)	6	The Committee reviewed the points which were to be discussed with the Officers of the Gujarat Legislature Secretariat. The Committee discussed the matter of Common interests.
86.	21.03.2013 Gir Forest (Guajrat)	6	The Committee perused its 41st Report which was presented in the House on 11.3.2013. The Committee was of the view that the latest position may be obtained from the Town & Country Planning Department which had not supplied the complete report to the

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			observations/recommendations made by the Committee. As and when the reply is received from the Department, it may be placed before the new Committee for its consideration.
87.	23.03.2013 Diu (U.T.)	6	The Committee was informed that there is no Committee on Subordinate Legislation in Diu (U.T.) as there is no Assembly. However, Deputy Collector, Diu (U.T.) provided significant information to the Committee regarding Diu Administration so far as the Taxation, Tourism, Revenue, Rehabilitation & Educational spheres are concerned.
88.	25.03.2013 (New Delhi)	6	The Committee reviewed the tour programme undertaken by the Committee w.e.f. 15.3.2013 to 25.3.2013 to the States of Rajasthan, Gujarat and Union Territory of Diu.
89.	28.03.2013	8	Papers placed before the Committee.

#### Meetings at Places other than Chandigarh.

The Committee held its meetings on the following dates and places :—

Sr. No.	Place	Date	Sr. No.	Place	Date
1.	New Delhi	04.05.12	2.	New Delhi	11.05.12
3.	New Delhi	18.05.12	4.	New Delhi	25.05.12
5.	New Delhi	01.06.12	6.	New Delhi	08.06.12
7.	New Delhi	15.06.12	8.	New Delhi	22.06.12
9.	Pinjore (Haryana)	29.06.12	10.	New Delhi	06.07.12
11.	Tikkar Taal (Morni Hills)	14.07.12	12.	New Delhi	27.07.12
13.	New Delhi	03.08.12	14.	Sirsa	09.08.12
15.	New Delhi	17.08.12	16.	New Delhi	01.09.12
17.	New Delhi	07.09.12	18.	New Delhi	14.09.12
19.	New Delhi	22.09.12	20.	New Delhi	28.09.12
21.	New Delhi	07.10.12	22.	New Delhi	12.10.12
23.	New Delhi	19.10.12	24.	Tikkar Taal (Morni Hills)	26.10.12
25.	New Delhi	02.11.12	26.	Tikkar Taal (Morni Hills)	09.11.12
27.	Sirsa	16.11.12	28.	Tikkar Taal (Morni Hills)	23.11.12

Sr. No.	Place	Date	Sr. No.	Place	Date
29.	New Delhi	30.11.12	30.	New Delhi	07.12.12
31.	New Delhi	15.12.12	32.	Bangalore (Karnataka)	17.12.12
33.	Bellary (Karnataka)	19.12.12	34.	Mysore (Karnataka)	21.12.12
35.	New Delhi	23.12.12	36.	New Delhi	04.01.13
37.	New Delhi	11.01.13	38.	Sirsa	18.01.13
39.	New Delhi	25.01.13	40.	New Delhi	01.02.13
41.	New Delhi	08.02.13	42.	New Delhi	14.02.13
43.	New Delhi	15.03.13	44.	Ahemdabad (Gujarat)	18.03.13
45.	Dawarka (Gujarat)	20.03.13	46.	Gir Forest (Gujarat)	21.03.13
47.	Diu (U.T.)	23.03.13	48.	New Delhi	25.03.13

#### **Report Presented**

The Committee presented its 41st Report for the year 2012-2013 to the House on the 11th March, 2013.

#### **Proceedings**

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

### THE COMMITTEE OF PRIVILEGES

The Committee of Privileges consisting of ten Members which was nominated by the Hon'ble Speaker on 7th December, 2009 under Rule 284 (I) of the Rules of the Procedure and Conduct of the Business in the Haryana Legislative Assembly continued to function during the period under Review.

Dr. Raghuvir Singh Kadian, MLA was nominated by the Hon'ble Speaker as Chairperson of the Committee. The names of the members of the Committee were as under: —

Sr. No.	Name of Member	Designation
1.	Dr. Raghuvir Singh Kadian, MLA	Chairperson
2.	Sh. Anand Singh Dangi, MLA	Member
3.	Sh. Naresh Shrama, MLA	Member
4.	Rao Dharam Pal, MLA	Member
5.	Smt. Sumita Singh, MLA	Member
6.	Sh. Anand Kaushik, MLA	Member
7.	Sh. Rajbir Singh Barara, MLA	Member
8.	Col. Raghbir Singh, MLA	Member
9.	Sh. Phool Singh Kheri, MLA	Member
10.	Sh. Prithi Singh, MLA	Member

The Committee held 50 meetings during the period from 1st April, 2012 to 31st March, 2013. The names of the members and number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of Member	Designation	Number of meeting attended
1.	Dr. Raghuvir Singh Kadian, MLA	Chairperson	48
2.	Sh. Anand Singh Dangi, MLA	Member	21
3.	Sh. Naresh Shrama, MLA	Member	33
4.	Rao Dharam Pal, MLA	Member	01
5.	Smt. Sumita Singh, MLA	Member	30
6.	Sh. Anand Kaushik, MLA	Member	23
7.	Sh. Rajbir Singh Barara, MLA	Member	06
8.	Col. Raghbir Singh, MLA	Member	00
9.	Sh. Phool Singh Kheri, MLA	Member	00
10.	Sh. Prithi Singh, MLA	Member	10

Sr. No.	Date of Meetings	Members Present	Business Transacted
1	2	3	4
1.	4.4.2012	3	Meeting adjourned for want of quorum.
2.	11.4.2012	5	Consideration of Privileges issues against Sh. Om Prakash Chautala, MLA given notices of by Sh. Kuldeep Sharma, MLA (now Hon'ble Speaker), Sh. Bharat Bhushan Batra and Sh. Aftab MLAs.
3.	18.4.2012	3	Meeting adjourned for want of quorum.
4.	25.4.2012	4	Meeting adjourned for want of quorum.
5.	2.5.2012	5	Consideration of Privileges issues against Sh. Om Prakash Chautala, MLA and Committee decided to hold its meetings on 5th May, 2012 at New Delhi and 9th May, 2012 at Chandigarh.
6.	5.5.2012	2	Meeting adjourned for want of quorum.
7.	9.5.2012	3	Meeting adjourned for want of quorum.
8.	16.5.2012	3	Meeting adjourned for want of quorum.
9.	23.5.2012	3	(i) Meeting adjourned for want of quorum. (ii) The Chairman decided to hold meeting of the Committee on 30th May, 2012 at New Delhi at 2.00 p.m.
10.	30.5.2012	3	Meeting adjourned for want of quorum.
11.	6.6.2012	5	(i) The Committee placed on record a deep sense of sorrow and grief on the sad demise of Sh. Laxman Dass Arora, Ex- Minister, Haryana on 5th June, 2012. The Committee stood in silence for a minute as a mark of respect to the departed soul. (ii) Consideration of Privileges issues against Sh. Om Prakash Chautala, MLA..
12.	13.6.2012	4	Meeting adjourned for want of quorum.
13.	20.6.2012	2	(i) Meeting adjourned for want of quorum. (ii) The Chairman decided to hold meeting of the Committee on 27th June, 2012 at New Delhi at 2.00 p.m.
14.	27.6.2012	4	Meeting held at New Delhi was adjourned for want of quorum.

1	2	3	4
15.	4.7.2012	4	Meeting adjourned for want of quorum.
16.	11.7.2012	3	Meeting adjourned for want of quorum.
17.	19.7.2012	5	<p>(i) The Committee considered the privilege issues against Shri Om Prakash Chautala, MLA given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) Shri Bharat Bhushan Batra, MLA and Aftab Ahmed, MLA against him. The Committee also decided that communication by registered post be sent to Sh. Om Prakash Chautala, MLA to appear before the Committee on 1.8.2012 at 12.15 P.M. in the Committee Room of Haryana Vidhan Sabha for his oral examination and to submit evidence, if any, in his defence in the matter of alleged breach of privilege.</p> <p>(ii) The Committee also decided to hold its next meeting at New Delhi on 25.7.2012 at 2.00 P.M.</p>
18.	25.7.2012	4	Meeting held at New Delhi was adjourned for want of quorum.
19.	1.8.2012	4	Meeting adjourned for want of quorum.
20.	8.8.2012	5	<p>(i) Papers placed before the Committee. The Committee was apprised that the letter No. HVS/PRIV/12/12204 dated 19.7.2012 sent by the Haryana Vidhan Sabha Secretariat to Sh. Om Prakash Chautala, MLA at his local official address i.e. House No. 3019, Sector-19 D, Chandigarh to appear before the Committee on 1.8.2012 at 12.15. P.M. in the Committee Room of Haryana Vidhan Sabha, Chandigarh for his oral examination and to submit evidence, if any, in his defence in the matter of alleged breach of privilege given notice of by Shri Bharat Bhusan Batra, MLA against him received back undelivered.</p> <p>(ii) The Committee drafted and finalized the preliminary reports for the extension of time the by House till the first sitting of the next Session.</p> <p>(iii) Confirmation of proceedings by Chairman.</p>

1	2	3	4
21.	17.8.2012	2	Meeting adjourned for want of quorum.
22.	24.8.2012	6	The Committee was informed that notices sent to the contemnor received back undelivered as per report of the dispatch section of the Haryana Vidhan Sabha Secretariat and as per report received from Deputy Commissioner Sirsa. The Committee decided that the notice be sent to She Om Prakash Chautala, MLA through D.C., Sirsa to examine him orally on 12.9.2012 at 12.15 P.M.
23.	5.9.2012	4	Meeting adjourned for want of quorum.
24.	12.9.2012	3	Meeting adjourned for want of quorum.
25.	19.9.2012	4	Meeting adjourned for want of quorum.
26.	25.9.2012	2	Meeting adjourned for want of quorum.
27.	3.10.2012	3	Meeting adjourned for want of quorum.
28.	10.10.2012	2	Meeting adjourned for want of quorum.
29.	17.10.2012	3	Meeting adjourned for want of quorum.
30.	25.10.2012	2	Meeting adjourned for want of quorum.
31.	30.10.2012	2	Meeting adjourned for want of quorum.
32.	7.11.2012	4	Meeting adjourned for want of quorum.
33.	15.11.2012	3	Meeting adjourned for want of quorum.
34.	21.11.2012	3	Meeting adjourned for want of quorum.
35.	29.11.2012	1	(i) Meeting adjourned for want of quorum. (ii) Confirmation of proceedings by Chairman.
36.	5.12.2012	3	Meeting adjourned for want of quorum.
37.	12.12.2012	2	Meeting adjourned for want of quorum.
38.	19.12.2012	2	(i) Meeting adjourned for want of quorum. (ii) Confirmation of proceedings by Chairman.
39.	27.12.2012	3	Meeting adjourned for want of quorum.
40.	2.1.2013	4	(i) Meeting adjourned for want of quorum. (ii) Confirmation of proceedings by Chairman.

1	2	3	4
41.	9.1.2013	3	Meeting adjourned for want of quorum.
42.	16.1.2013	3	(i) Meeting adjourned for want of quorum. (ii) Chairman decided to hold meeting at New Delhi on 23rd January, 2013 at 2.00 P.M.
43.	23.1.2013	4	Meeting adjourned for want of quorum.
44.	30.1.2013	4	Meeting adjourned for want of quorum.
45.	6.2.2013	5	The Committee drafted and finalized the preliminary reports for the extension of time by the House till the first sitting of the next Session.
46.	13.2.2013	4	Conformation of proceedings by Chairman.
47.	18.2.2013	5	Consideration of privileges issues against Sh. Om Prakash Chautala, MLA.
48.	15.3.2013	4	The Committee held meeting at Haryana Bhawan, New Delhi but there was no quorum hence, no business could be transacted. The Chairperson desired that the next meeting of the Committee be fixed for 20-3-2013 at Chandigarh.
49.	20.3.2013	4	Meeting adjourned for want of quorum.
50.	28.3.2013	4	Meeting adjourned for want of quorum.



### HOUSE COMMITTEE

1. The House Committee of Haryana Vidhan Sabha consisting of five members was nominated by the Hon'ble Speaker on 28th April, 2012 for the year 2012-2013.
2. Hon'ble Deputy Speaker was Ex-Officio Chairperson of the Committee.
3. The Committee held the 50 (fifty) meetings.
4. The name of the members and number of meetings attended by each of them are given below in the following table:—

Sr. No.	Name of the Member	No. of meetings attended.
1.	Shri Akram Khan, Deputy Speaker.	11
2.	Shri Raghbir Singh Tewatia	47
3.	Shri Anil Dhantori, MLA	6
4.	Shri Pardeep Chaudhary, MLA	34
5.	Shri Mamu Ram, MLA	48
<b>Special Invitee</b>		
*6	Shri Krishan Pal Gurjar, MLA	31

\* Shri Krishan Pal Gurjar, MLA was nominated as Special Invitee on dated 3.5.2012.

5. The dated of meetings held the number of Members present and business transacted in each meeting are given below :—

Sr. No.	Date of Meeting	No. of Members present	Business transacted
1	2	3	4
1.	1.5.2012	2	Discussion regarding improvement in MLAs Hostel.
2.	9.5.2012	4	Discussion regarding improvement in MLAs Hostel.
3.	16.5.2012	5	Discussion regarding improvement in MLAs Hostel.
4.	18.5.2012	4	Discussion regarding facilities provided to the Hon 'ble Members.

1	2	3	4
5.	20.5.2012	4	Discussion regarding facilities provided to the Hon'ble Members.
6.	23.5.2012	4	Discussion regarding improvement in MLAs Hostel.
7.	30.5.2012	3	Discussion regarding improvement in MLAs Hostel.
8.	6.6.2012	4	Discussion regarding improvement in MLAs Hostel.
9.	13.6.2012	6	Discussion regarding improvement in MLAs Hostel.
10.	19.6.2012	5	Discussion regarding improvement in MLAs Hostel.
11.	20.6.2012	4	Discussion regarding improvement in MLAs Hostel.
12.	22.6.2012	3	Discussion regarding facilities provided to the Hon'ble Members.
13.	26.6.2012	3	Discussion regarding security arrangements of Haryana MLAs Hostel.
14.	4.7.2012	6	Discussion regarding security arrangements of Haryana MLAs Hostel.
15.	10.7.2012	4	Discussion regarding improvement in MLAs Hostel.
16.	14.7.2012	4	Discussion regarding improvement in MLAs Hostel.
17.	19.7.2012	5	Discussion regarding improvement in MLAs Hostel.
18.	25.7.2012	4	Discussion regarding improvement in MLAs Hostel.
19.	1.8.2012	4	Discussion regarding improvement in MLAs Hostel.
20.	3.8.2012	3	Discussion regarding facilities provided to the Hon 'ble Members.
21.	8.8.2012	4	Discussion regarding improvement in MLAs Hostel.
22.	13.8.2012	3	Discussion regarding improvement in MLAs Hostel.
23.	18.8.2012	2	Discussion regarding improvement in MLAs Hostel.

1	2	3	4
24.	5.9.2012	6	Discussion regarding security arrangements of Haryana MLAs Hostel.
25.	12.9.2012	3	Discussion regarding security arrangements of Haryana MLAs Hostel.
26.	19.9.2012	4	Discussion regarding improvement of Haryana MLAs Flats and MLAs Hostel.
27.	26.9.2012	3	Discussion regarding improvement of Haryana MLAs Flats and MLAs Hostel.
28.	29.9.2012	2	Discussion regarding improvement of Haryana MLAs Flats and MLAs Hostel.
29.	3.10.2012	3	Discussion regarding improvement of Haryana MLAs Flats and MLAs Hostel.
30.	10.10.2012	4	Discussion regarding improvement of Haryana MLAs Flats and MLAs Hostel.
31.	17.10.2012	4	Discussion regarding improvement in MLAs Hostel.
32.	22.10.2012	4	Discussion regarding improvement in MLAs Hostel.
33.	5.11.2012	4	Discussion regarding improvement in MLAs Hostel.
34.	6.11.2012	3	Discussion regarding improvement in MLAs Hostel.
35.	8.11.2012	3	Discussion regarding improvement in MLAs Hostel.
36.	27.11.2012	3	Discussion regarding improvement of Haryana MLAs Flats, and MLAs Hostel.
37.	5.12.2012	3	Discussion regarding improvement in MLAs Hostel.
38.	12.12.2012	3	Discussion regarding improvement in MLAs Hostel.
39.	19.12.2012	3	Discussion regarding improvement in MLAs Hostel.
40.	2.1.2013	3	Discussion regarding improvement in MLAs Hostel.
41.	5.1.2013	2	Discussion regarding improvement in MLAs Hostel.

1	2	3	4
42.	9.1.2013	4	Discussion regarding improvement in MLAs Hostel.
43.	12.1.2013	3	Discussion regarding facilities provided to the Hon 'ble Members in the other State.
44.	16.1.2013	3	Discussion regarding improvement of Haryana MLAs Flats and MLAs Hostel.
45.	19.1.2013	3	Discussion regarding improvement of Haryana MLAs Flats and MLAs Hostel.
46.	23.1.2013	4	Discussion regarding improvement of Haryana MLAs Hostel.
47.	30.1.2013	2	Discussion regarding improvement of Haryana MLAs Hostel.
48.	6.2.2013	3	Discussion regarding improvement of Haryana MLAs Flats and MLAs Hostel.
49.	13.2.2013	2	Discussion regarding improvement of Haryana MLAs Flats and MLAs Hostel.
50.	15.2.2013	2	Discussion regarding improvement of Haryana MLAs Flats and MLAs Hostel.

#### **Proceedings.**

A set of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha.

### LIBRARY COMMITTEE

The Committee consisting of 6 members was nominated by the Hon'ble Speaker on 20th April, 2012, *vide* Notification No.HVS/LIB./1/2012-13/5536, dated 24th April, 2012 for the year 2012-13.

Shri Rajinder Singh Joon a member of the Committee was appointed as Chairperson of the Committee.

The Committee held 77 meetings during the period under review.

The names of the members and numbers of meetings attended by the each member are given below:—

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Rajinder Singh Joon, MLA	Chairperson 71
2.	Shri Devender Kumar Bansal, MLA	Member 0
3.	Shri Sri Krishan Hooda, MLA	Member 11
4.	Shri Mohd Ilyas, MLA	Member 54
5.	Shri Bahadur Singh, MLA	Member 74
6.	Shri Kali Ram Patwari, MLA	Member 75
*7	Smt. Shakuntala Khatak, MLA	Spl. Invitee 53
**8.	Col. Raghbir Singh, MLA	Spl. Invitee 76
***9.	Shri Prithi Singh, MLA	Spl. Invitee 74
****10.	Shri Rameshwar Dayal Rajoria, MLA	Spl. Invitee 41
*****11.	Shri Jarnail Singh, MLA	Spl. Invitee 15

\* Smt. Shakuntla Khatak, MLA was appointed by the Hon'ble Speaker as Special Invitee *w.e.f.* 03-05-2012 to serve the Library Committee for the remaining period of year 2012-13.

\*\* Col. Raghbir Singh, MLA was appointed by the Hon'ble Speaker as Special Invitee *w.e.f.* 03-05-2012 to serve the Library Committee for the remaining period of year 2012-13.

\*\*\* Shri Prithi Singh, MLA was appointed by the Hon'ble Speaker as Special Invitee *w.e.f.* 03-05-2012 to serve the Library Committee for the remaining period of year 2012-13.

\*\*\*\* Shri Rameshwar Dayal Rajoria, MLA was appointed by the Hon'ble Speaker as Special Invitee *w.e.f.* 08-06-2012 to serve the Library Committee for the remaining period of year 2012-13.

\*\*\*\*\* Shri Devender Kumar Bansal, MLA has resigned from membership of Library Committee *w.e.f.* 02-07-2012.

\*\*\*\*\* Shri Jarnail Singh, MLA was appointed by the Hon'ble Speaker as Special Invitee *w.e.f.* 19-12-2012 to serve the Library Committee for the remaining period of year 2012-13.

### MEETINGS HELD AND BUSINESS TRANSACTED

Details regarding the dated of the meetings held numbers of meetings, numbers of members, Including Special Invitee present and business transacted in each meeting are as given below :—

Sr. No.	Date of Meetings	Number of Members (Incl. Spl. Invitee)	Business Transacted
1	2	3	4
1.	1-05-12	4	Deputy Secretary welcomed the members of the Library Committee and explained to them the Scope and Functions the Committee. It was also recommended for continuation of Newspapers/Magazines etc. for the year 2012-13 as per past practice.
2.	7-5-12	6	The Committee selected four Books for the use of Library.
3.	14-5-12	7	The Committee decided like that if previous year the books in English, Hindi, Punjabi etc. on different subjects be purchased for the use of Library on basis of discount recommended by GOC for the year 2012-13.
4.	17-05-12 (New Delhi)	7	The Committee discussed on various aspects regarding improvement in the Library Haryana Vidhan Sabha.
5.	21-05-12	7	The Committee selected one book for the use of Library.
6.	28-05-12	6	The Committee selected three books for the use of Library.
7.	31-05-12 (New Delhi)	6	The Committee selected three books for the use of Library.
8.	6-6-12	7	Some books were placed before the Committee, but the Committee did not select any book. The Chairperson of the Committee confirmed the proceedings of earlier meetings.
9.	12-6-12	7	Some books were placed before the Committee, but Committee did not select any book.

1	2	3	4
10.	15-6-12 (New Delhi)	8	The Committee selected two books for the use of Library.
11.	19-6-12	7	The Committee selected three books for the use of Library.
12.	22-6-12 (New Delhi)	6	The Committee selected two books for the use of Library.
13.	26-6-12	7	Some books were placed before the Committee, but Committee did not select any book.
14.	29-6-12 (New Delhi)	6	The Committee selected two books for the use of Library.
15.	03-7-12	8	Some books were placed before the Committee, but Committee did not select any book. The Chairperson of the Committee confirmed the proceedings of earlier meetings.
16.	06-7-12 (New Delhi)	7	The Committee selected five books for the use of Library.
17.	10-7-12	8	The Committee selected five books for the use of Library.
18.	16-7-12	6	Some books were placed before the Committee, but Committee did not select any book.
19.	19-7-12	8	The Committee selected five books for the use of Library.
20.	24-7-12	7	The Committee selected five books for the use of Library.
21.	27-7-12 (New Delhi)	6	The Committee selected five books for the use of Library.
22.	30-7-12	8	Some books were placed before the Committee, but Committee did not select any book. The Chairperson of the Committee confirmed the proceedings of earlier meeting.
23.	3-8-12 (New Delhi)	8	1. Letter No. SS-1/Audit Note/ 11-12/304, dated 24.7.2012 received from office of the Principal Accountant General (Audit), Haryana was placed before the Committee. The Committee noted the contents.

1	2	3	4
			2. The decision of the Hon'ble Speaker regarding undertaking the tours and holding the meetings outside the State was placed before the Committee. The Committee noted its contents thereof.
24.	07-8-12	7	Some books were placed before the Committee, but Committee did not select any book. The Chairperson of the Committee confirmed the proceedings of earlier meeting.
25.	13-8-12	8	The Committee selected six books for the use of Library.
26.	17-8-12	8	The Committee selected three books for the use of Library.
27.	31-8-12 (New Delhi)	5	In the absence of Chairperson (Shri Rajinder Singh Joon), Shri Mohd. Ilyas, a member of the Committee was chosen to preside over the meeting. The Committee on Library places on record its deep sense of sorrow and grief over the sad demise of Shri Surajmal Ex-MLA. The Committee prayed the Almighty to give peace to the departed soul and strength to the members of the bereaved family to bear this irreparable loss.
28.	04-9-12	5	In the absence of Chairperson ( Shri Rajinder Singh Joon), Shri Bahadur Singh, a member of the Committee was chosen to preside over the meeting. Books were placed before the Committee, but the Committee did not selected any book.
29.	7-9-12 (New Delhi)	5	In the absence of Chairperson (Shri Rajinder Singh Joon), Shri Mohd. Ilyas, a member of the Committee was chosen to preside over the meeting. Books were placed before the Committee, but the Committee did not selected any book.
30.	11-9-12	8	Some books were placed before the Committee, but Committee did not select any book. The Committee discussed regarding various steps to be taken for the improvement of Library in the Haryana



1	2	3	4
			Vidhan Secretariat. The Chairperson of the Committee confirmed the proceedings of earlier meetings.
31.	14-9-12 (New Delhi)	7	The Committee selected three books for the use of Library.
32.	17-9-12	5	Some books were placed before the Committee, but Committee did not select any book. The Committee discussed regarding various steps to be taken for the improvement of the Library of Haryana Vidhan Sabha Secretariat.
33.	21-9-12 (New Delhi)	7	The Committee selected two books for the use of Library.
34.	24-9-12	7	Some books were placed before the Committee, but Committee did not select any book. The Chairperson of the Committee confirmed the proceedings of earlier meetings.
35.	28-9-12 (New Delhi)	4	The Committee selected two books for the use of Library.
36.	03-10-12	6	The Committee selected two books for the use of Library.
37.	06-10-12 (New Delhi)	8	The Committee selected two books for the use of Library.
38.	09-10-12	6	Some books were placed before the Committee, but Committee did not select any book. The Chairperson of the Committee confirmed the proceedings of earlier meetings.
39.	12-10-12 (New Delhi)	6	The Committee selected three books for the use of Library.
40.	15-10-12	8	Some books were placed before the Committee, but Committee did not select any book. The Chairperson of the Committee confirmed the proceedings of earlier meetings.
41.	19-10-12 (New Delhi)	8	The Committee selected two books for the use of Library.
42.	22-10-12	6	Some books were placed before the Committee, but Committee did not select

1	2	3	4
			any book. The Committee decided to hold meetings at Haryana Bhawan, New Delhi, Jaipur, Jodhpur and Jaisalmer. The Chairperson of the Committee confirmed the proceedings of earlier meetings.
43.	26-10-12 (New Delhi)	7	The Committee selected ten books for the use of Library.
44.	30-10-12	8	The Committee discussed regarding various steps to be taken for the improvement of the Library of Haryana Vidhan Sabha Secretariat. The Chairperson of the Committee confirmed the proceedings of earlier meetings.
45.	05-11-12	7	The Committee selected three books for the use of Library.
46.	9-11-12 (New Delhi)	6	In the absence of Chairperson ( Shri Rajinder Singh Joon), Shri Mohd. Illyas, a member of the Committee was chosen to preside over the meeting. The Committee selected four books for the use of Library.
47.	15-11-12	9	D.O. No. Reporter/Gen. Block D.P. 30/2012-13/582, dated 14.9.12 received from Shri Onkar Nath IA & AS regarding draft para "A voidable expenditure on holding of meetings of various Committees of Haryana Vidhan Sabha outside State," was placed before the Committee. The Committee noted its Contents thereof. The Chairperson of the Committee confirmed the proceedings of earlier meetings.
48.	17-11-12 (New Delhi)	7	The Committee selected two books for the use of Library.
49.	19-11-12 (Jaipur)	6	In the absence of Chairperson of Sister Committee of Rajasthan Legislative Assembly at the outset Shri Ram Narayan Meena, Deputy Speaker, Rajasthan Legislative Assembly alongwith Shri Parkash Chander, Secy. Rajasthan Legislative Assembly warmly welcomed the Acting Chairperson along with the other Hon'ble member and staff members

1	2	3	4
			of the Sister Committee of Haryana Legislative Assembly. Thereafter, the Committee discussed the matter of common interest and various scope & function of both the Committees.
50.	22-11-12 (Jodhpur)	7	The Committee selected four books for the use of Library.
51.	25-11-12 (Jaisalmer)	7	The Committee selected four books for the use of Library.
52.	29-11-12	6	The Committee selected two books for the use of Library.
53.	04-12-12	7	Some books were placed before the Committee, but Committee did not select any book. The Chairperson of the Committee confirmed the proceedings of earlier meetings.
54.	07-12-12 (New Delhi)	5	The Committee selected three books for the use of Library.
55.	10-12-12	6	The Committee selected four books for the use of Library.
56.	14-12-12 (New Delhi)	7	The Committee selected four books for the use of Library.
57.	17-12-12	8	Some books were placed before the Committee, but Committee did not select any book. The Chairperson of the Committee confirmed the proceedings of earlier meetings.
58.	21-12-12 (New Delhi)	7	In the absence of Chairperson ( Shri Rajinder Singh Joon), Shri Mohd. Illyas, a member of the Committee was chosen to preside over the meeting. The Committee selected three books for the use of Library.
59.	24-12-12	8	The Committee selected three books for the use of Library.
60.	31-12-12	9	The Committee selected two books for the use of Library.
61.	04-1-13	7	The Committee selected two books for the use of Library.

1	2	3	4
62.	07-1-13	7	Some books were placed before the Committee, but Committee did not select any book. The Committee discussed regarding various steps to be taken for the improvement of Library in the Haryana Vidhan Sabha Secretariat. The Chairperson of the Committee confirmed the proceedings of earlier meetings.
63.	11-1-13 (New Delhi)	7	The Committee selected three books for the use of Library.
64.	14-1-13	10	The Committee selected two books for the use of Library.
65.	21-1-13	9	The Committee decided that <b>Daily Post Newspaper</b> may be supplied daily in the Library of Haryana Vidhan Sabha.
66.	25-1-13 (New Delhi)	7	The Committee selected nine books for the use of Library.
67.	28-1-13	7	Some books were placed before the Committee, but Committee did not select any book. The Chairperson of the Committee confirmed the proceedings of earlier meetings.
68.	4-2-13	9	The Committee selected three books for the use of Library.
69.	08-2-13 (New Delhi)	8	The Committee selected three books for the use of Library.
70.	11-2-13	10	The Committee selected three books for the use of Library.
71.	14-2-13 (New Delhi)	9	The Committee selected nine books for the use of Library.
72.	18-2-13	9	The Committee selected three books for the use of Library.
73.	14-3-13	6	The Committee selected four books for the use of Library. The Chairperson of the Committee confirmed the proceedings of earlier meetings.
74.	19-3-13	8	The Committee selected three books for the use of Library. The Chairperson of the Committee confirmed the proceedings of earlier meetings.

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1	2	3	4
75.	23-3-13 (New Delhi)	7	The Committee selected three books for the use of Library.
76.	25-3-13	7	The Committee selected three books for the use of Library. The Chairperson of the Committee confirmed the proceedings of earlier meetings.
77.	29-3-13 (New Delhi)	10	The Committee selected three books for the use of Library.

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### COMMITTEE ON PETITIONS

The Committee consisting of the Seven Members of Haryana Vidhan Sabha was nominated by the Hon'ble Speaker *vide* Notification No. HVS/Petitions/1/2012-13/20, dated 24th April, 2012 to serve on the Committee on Petitions of the Haryana Vidhan Sabha for the year 2012-2013, under Rule 273 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

Sh. Bharat Bhushan Batra, MLA was appointed as the Chairperson of the Committee by the Hon'ble Speaker.

The Committee held 66 meetings during the period under review for the year 2012-13.

The names of the Members and number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of the Member	Number of meetings attended
1.	Shri Bharat Bhushan Batra, MLA	64
2.	Shri Aftab Ahmed, MLA	59
3.	Shri Zile Ram Sharma, MLA	52
4.	Shri Dharam Singh Chhoker, MLA	42
5.	Dr. Ashok Kashyap, MLA	64
6.	Master Dharam Pal Obra, MLA	61
7.	Shri Dilbag Singh, MLA	2

#### Special Invitee

1.	* Shri Phool Singh Kheri, MLA	60
2.	** Shri Krishan Lal Kamboj, MLA	30

\* *Vide* Notification No. HVS/Petition/1/2012-13/36, dated 4th May, 2012. The Hon'ble Speaker has been pleased to nominate Shri Phool Singh Kheri, MLA to serve the Committee on Petitions as a Special Invitee for the remaining period of the year 2012-13.

\*\* *Vide* Notification No. HVS/Petition/1/2012-13/38, dated the 10th May, 2012. The Hon'ble Speaker has been pleased to nominate Shri Krishan Lal Kamboj, MLA to serve the Committee on Petitions as a Special Invitee for the remaining period of the year 2012-13.

**Meetings held & business transacted**

The details showing the dates and meeting held, the number of the Members Present and business transacted at each meeting are given below:—

Sr. No.	Date of meeting	No. of members present	Business Transacted
1	2	3	4
1.	27.04.2012	5	Welcome address /Scope and functions of the Committee.
2.	29.04.2012 (New Delhi)	5	Consideration of Petitions Representations received by the Committee.
3.	02.05.2012	6	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
4.	05-05-2012 (New Delhi)	7	Consideration of Petitions.
5.	09.05.2012	7	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
6.	12.05.2012 (New Delhi)	8	Consideration of Petitions /Representations received by the Committee.
7.	16.05.2012	6	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
8.	23.05.2012	4	Consideration of the pending Petitions
9.	30.05.2012	7	Consideration of the pending Petitions
10.	02.06.2012 (New Delhi)	7	Consideration of Petitions/Representations received by the Committee.
11.	05.06.2012	8	Consideration of Petitions.
12.	06.06.2012	7	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
13.	13.06.2012	8	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.

1	2	3	4
14.	20.06.2012	8	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
15.	23.06.2012 (New Delhi)	8	Consideration of Petitions.
16.	27.06.2012	7	Consideration of various Petitions Representations received by the Committee.
17.	04.07.2012	7	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
18.	11.07.2012	7	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
19.	15.07.2012 (New Delhi)	7	Consideration of Petitions/Observation of the Committee
20.	19.07.2012	8	Consideration of Petitions.
21.	25.07.2012	8	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
22.	28.07.2012 (New Delhi)	8	Consideration of various Petitions/Representations received by the Committee.
23.	01.08.2012	7	Consideration of Petitions/Representations received by the Committee.
24.	04.08.2012 (New Delhi)	7	Paper placed before the Committee.
25.	08.08.2012	7	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
26.	16.08.2012	7	Consideration of Petitions/Representations received by the Committee.
27.	21.08.2012 (New Delhi)	8	Consideration of Petitions/Representations received by the Committee.
28.	01.09.2012 (New Delhi)	7	Consideration of Petitions/Representations received by the Committee.



1	2	3	4
29.	05.09.2012	7	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
30.	12.09.2012	5	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
31.	15.09.2012 (New Delhi)	4	Consideration of Petitions/Representations received by the Committee.
32.	19.09.2012	6	Consideration of Petitions/Representations received by the Committee.
33.	26.09.2012	6	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
34.	01.10.2012	6	Consideration of Petitions/Representations received by the Committee.
35.	10.10.2012	7	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
36.	15.10.2012	7	Papers placed before the Committee.
37.	19.10.2012 (New Delhi)	8	Consideration of Petition/Representation received by the Committee.
38.	26.10.2012	7	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
39.	31.10.2012	5	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
40.	03.11.2012 (New Delhi)	7	Consideration of Petition/Representation received by the Committee.
41.	07.11.2012	7	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.

1	2	3	4
42.	15.11.2012 (Yadvindra Garden, Pinjore)	6	Consideration of Petitions.
43.	22.11.2012	7	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
44.	25.11.2012 (New Delhi)	7	Order of the Committee on Petitions.
45.	29.11.2012	7	Consideration of the pending Petitions
46.	02.12.2012 (New Delhi)	8	Consideration of Petitions/Representations received by the Committee.
47.	05.12.2012	6	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
48.	08.12.2012 (New Delhi)	5	Paper placed before the Committee.
49.	12.12.2012	7	Consideration of the pending Petitions.
50.	18.12.2012 (New Delhi)	6	Consideration of Petition/Representation received by the Committee.
51.	27.12.2012	7	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
52.	02.01.2013	7	Consideration of the Petition/Paper placed before the Committee.
53.	09.01.2013	7	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
54.	16.01.2013	6	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
55.	23.01.2013	6	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.

1	2	3	4
56.	28.01.2013	7	Consideration of Petition/Representation received by the Committee.
57.	31.01.2013 (New Delhi)	7	Consideration of Petition/Representation received by the Committee.
58.	06.02.2013	6	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
59.	13.02.2013	7	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
60.	16.02.2013 (New Delhi)	5	Drafting and finalization of 3rd Report.
61.	06-03-2013	4	Consideration of the Petitions.
62.	16.03.2013 (Rohtak)	6	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
63.	20.03.2013	6	Consideration of Petition/Representation received by the Committee.
64.	24.03.2013 (New Delhi)	7	Paper placed before the Committee.
65.	26.03.2013 (Mumbai, Maharashtra)	2	Discussion on the scope and function of the Committee.
66.	29.03.2013 (New Delhi)	7	Paper placed before the Committee.

### RULES COMMITTEE

The Committee consisting of eight Members of the Haryana Vidhan Sabha was nominated by the Hon'ble Speaker on the 20th April, 2012 *vide* Notification No. HVS-LA-82/2012/26, dated the 24th April, 2012.

The Committee held 2 meetings during the period under review. The names of Members and number of meetings attended by each of them are shown in the following table :—

Sr. No.	Name of the Members		Number of meetings attended
1.	Shri Kuldeep Sharma, Hon'ble Speaker	Ex- Officio Chairperson	2
2.	Shri Om Prakash Chautala, MLA Leader of Opposition	Member	—
3.	Dr. Raghuvir Singh Kadian, MLA	Member	—
4.	Prof. Sampat Singh, MLA	Member	2
5.	Shri Venod Sharma, MLA	Member	—
6.	Shri Krishan Pal Gurjar, MLA	Member	—
7.	Shri Ashok Kumar Arora, MLA	Member	—
8.	Shri Bharat Bhushan Batra, MLA	Member	2

#### **Business Transacted**

(i) The Committee considered the point regarding setting up and functioning of Consultative Committees, as discussed in the Conference held by 12th All India Whips Conference. After a good deal of discussion, the Committee observed that the Consultative Committees on the pattern of Lok Sabha if constituted in the State will serve a very useful purpose.

In view of above, the Committee endorsed in views of the 12th All India Whips Conference with regard to setting up of Consultative Committees in the Sate. The Committee recommended that the Consultative Committees may be constituted by the Government. The Committee desired that while sending the recommendations/ observations of the Committee to the Government, a copy of prevailing practice and procedure of Parliament on the subject may also be sent for evolving some guidelines for better functioning of these Committees. The Committee expects that the Government would take up the matter on priority basis.

(ii) The Committee considered the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly. After a great deal of discussion, the Committee was of the view that new Committees namely, **Committee on Local Bodies and Panchayati Raj Institutions; Subject Committee on Public Health, Irrigation and Power; Subject Committee on Food & Supplies and Subject Committee on Social Justice & Empowerment, Women & Child Development and Welfare of Scheduled Castes & Backward Classes** may be constituted in the Haryana Vidhan Sabha and for that purpose the following Rules with headings of **Committee on Local Bodies and Panchayati Raj Institutions; Subject Committee on Public Health, Irrigation and Power; Subject Committee on Food & Supplies and Subject Committee on Social Justice & Empowerment, Women & Child Development and Welfare of Scheduled Castes & Backward Classes** may be added after existing Rule 277 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly as under and the Sub-Rule (15) of Rule 233 and Rules 239, 244, 250, 263, 272, 277 and 296 may be deleted being superfluous as the same are covered under Rule 230 and the remaining Rules may be renumbered accordingly.

#### **Presentation of Report**

The Report of the Rules Committee regarding the constitute of new Committees namely, **Committee on Local Bodies and Panchayati Raj Institutions; Subject Committee on Public Health, Irrigation and Power; Subject Committee on Food & Supplies and Subject Committee on Social Justice & Empowerment, Women & Child Development and Welfare of Scheduled Castes & Backward Classes** may be added after existing Rule 277 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly as under and the Sub-Rule (15) of Rule 233 and Rules 239, 244, 250, 263, 272, 277 and 296 may be deleted being superfluous as the same are covered under Rule 230 and the remaining Rules may be renumbered in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, as required under Rule 243 *ibid*, was laid on the Table of the House on 4th March, 2013, and the recommendations were deemed to have been approved by the House *vide* Rule 243 (3) *ibid*.

#### **Proceedings**

A record of proceedings of the meetings of the Rules Committee has been kept in the Haryana Vidhan Sabha Secretariat.

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### BUSINESS ADVISORY COMMITTEE

The Business Advisory Committee which was nominated on 15th February, 2011 continued to function upto 15th August, 2012 and the same was ordered to continue by the Hon'ble Speaker on the 16th August, 2012.

The Committee which was ordered to continue on 16th August, 2012 held one meeting i.e. on 24th August, 2012. The name of the Members of the Committee, Special Invitee and the meeting attended by each Member/Special Invitee are given below:—

Sr. No.	Name of the Members	Number of meeting Attended
1.	Shri Kuldeep Sharma, Hon'ble Speaker	1
2.	Shri Bhupinder Singh Hooda, Chief Minister	1
3.	Shri Randeep Singh Surjewala, Parliamentary Affairs Minister	1
4.	Capt. Ajay Singh Yadav, Power Minister	1
5.	Shri Om Prakash Chautala, M.L.A , Leader of Opposition	1
6.	Shri Bharat Bhushan Batra, M.L.A	1
	<b>Special Invitee</b>	
	Shri Akram Khan, Hon'ble Deputy Speaker	1

### REPORT PRESENTED

The following report was presented on the date noted against :—

Sr. No.	Subject matter	Date of Presentation
1.	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Haryana Vidhan Sabha held from 24th, 27th and 28th August, 2012 i.e. Obituary References; Papers to be laid/re-laid on the Table of the House; Presentation of four preliminary reports of the Committee of Privileges and extension of time for presentation of the final reports thereon; Presentation of Preliminary Report of Committee of the House to examine the Irregularities committed by Trusts/Societies of family members of Shri Om Prakash Chautala, M.L.A. and extension, Presentation, Discussion and Voting on Supplementary Estimates (First Instalment) for the year 2012-13 and the report of the Estimates Committee thereon; Legislative Business; and the Haryana Appropriation Bill, 2012 in respect of Supplementary Estimates (First Instalment) for the year 2012-2013.	24th August, 2012

The Committee which was ordered to continue on 16th August, 2012 continued to function upto 23rd January, 2013 and the same was ordered to continue by the Hon'ble Speaker on the 24th January, 2013.

The Committee which was ordered to continue on 24th January, 2013 held one meeting *i. e.* on 22nd February, 2013. The name of the Members of the Committee and the meeting attended by each Member/Special Invitee are given below:—

Sr. No.	Name of the Members	Number of meeting attended
1.	Shri Kuldeep Sharma, Hon'ble Speaker	1
2.	Shri Bhupinder Singh Hooda, Chief Minister	1
3.	Shri Randeep Singh Surjewala, Parliamentary Affairs Minister	1
4.	Capt. Ajay Singh Yadav, Power Minister	1
5.	Shri Krishan Pal Gurjar, M.L.A.	1
	<b>Special Invitee</b>	
	Shri Akram Khan, Hon'ble Deputy Speaker	1

#### Report Presented

The following report was presented on the date noted against:—

Sr. No.	Subject Matter	Date of Presentation
1	2	3
1.	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Haryana Vidhan Sabha held from 22nd, 26th, 27th & 28th February, 2013, 1st, 4th to 6th and 11 th March, 2013 <i>i.e.</i> Obituary References; Papers to be laid/re-laid on the Table of the House; Presentation of four Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final reports thereon. Discussion on Governor's Address; Resumption of discussion on Governor's Address and Voting on Motion of Thanks; Presentation, Discussion and Voting on Supplementary Estimates (Second Instalment) for the year 2012-2013, Non-official Business; Presentation of Budget Estimates for the year 2013-2014; Presentation of Reports of the Assembly Committees; General discussion on Budget Estimates for the year 2013-2014; Resumption of General discussion on Budget Estimates for the year 2013-2014 and Finance Minister reply and Voting on Demands for Grants on Budget Estimates for the year 2013-2014; The Haryana Appropriation Bill in respect of Supplementary Estimates (2nd Instalment) for the year 2012-2013; The Haryana Appropriation Bill in respect of Budget Estimates for the year 2013-2014; and Legislative Business.	22nd February, 2013

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